something for them. Let us see whether you will do it. We will wait and see.

---

## REFERENCE TO THE REPORTED ARREST OF SHRI ROMESH CHANDRA, PRESIDENT, WORLD PEACE COUNCIL, AT LONDON AIRPORT

SHRI BHUPESH GUPTA (West Bengal): I consider it my duty to invite the attention of the House to a very important event that has come to our notice. We have received a telephone call from London saying that one prominent Indian citizen, Shri Romesh Chandra, President, World Peace Council, has been arrested at London Airport and detained there. He was coming from Vienna to attend some British Peace Council meeting and he has been arrested there and detained. He is not allowed to meet anybody. Even the Labour Party people wanted to contact him. We have got a telephone from such source. It is not from a Labour Party man. He is not even allowed to talk to anybody. Therefore, I ask Mr. Pranab Mukherjee to please take up the matter immediately. All necessary steps should be taken. The matter, I understand, has been brought to the notice of the External Affairs Minister; but I am not quite sure. He is not here in this House or in the other House, I found. I think that it is a serious matter. He is not only a prominent man, but he is the President of the World Peace Council. Everybody knows him—one of the prominent Indians abroad. And look at the manner in which they behave; he is not even allowed to talk to anybody. That is what we have been informed from London. I hope the Prime Minister and the External Affairs Minister should immediately take up this matter through proper agencies, and see that ne has his freedom and liberty in this matter. I do not know under what authority and law the airport authorities have acted. This scandalous, anyway. They are behaving like this and yet sending Lord Carrington here to talk to them. This is all I can say. I have to bring it to the notice of the House. In fact, it is not a controversial matter. All of us would like to be apprised of the situation and seized of the matter. I am sure the Government of India at the highest level would move. In fact, Mrs. Thatcher should be told on the telephone on behalf of the Prime Minister that the Indian Government protests against such action, and Shri Romesh Chandra should be set free.

Will you like to say something, Mr. Mukherjee?

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): You have just informed the House, and I have also heard from you. Let me check up.

SHRI P. RAMAMURTI: That is good—checking up. I have given you the information.

SHRI P. RAMAMURTI (Tamil Nadu): It is a serious matter. It is a question of taking it up.

SHRI PRANAB MUKHERJEE: The matter may be serious. But it has just been brought to our notice. Now I am taking it up.

SHRI P. RAMAMURTI: That is right: Take it up, not check up. . .

(*Interruptions*)

---

## THE CONSTITUTION (FORTY-FIFTH AMENDMENT) BILL, 1980— contd.

SHRIMATI SATHIAVANI MUTHU (Tamil Nadu): Few sections of this House will have any hesitation in welcoming the Constitution (Forty-fifth) Amendment Bill. It is a tragic fact of Indian history that millions of Scheduled Castes and Scheduled Tribes people have been kept under social, political and economie sub-

[Shrimati Sathiavani Muthu]

jection, suffering poverty, indignity and humiliation for a number of years and it was but right that the wise and far sighted founding fathers of our Constitution thought of incorporating statutory provisions enabling the down-trodden communities to advance politically, economicaly and socially and catch up with their more favoured brethren. They prescribed a review after every ten years for continuance of the special provision. But it is an unfortunate fact noticed after the lapse of 30 years that despite developmental measures taken for the Indian nation to advance as a whole on the basis of a planned economy, and despite legislative measures to prevent social and economic injustices to these classes, the results have not been commensurate with the magnitude of the problem which remains as formidable as ever. A peculiar situation has arisen in that we have been running but nowhere beyond the starting point.

Perhaps in no part of the world have citizens suffered so many privations as the Scheduled Castes and Scheduled Tribes of India. They have undergone ostracism at the hands of the caste Hindus. Religious fanaticism, bigotry and orthodoxy have kept millions of Harijans as depressed classes. It was only yeomanlike efforts of leaders like Mahatma Gandhi. Dr. Ambedkar, Periyar Ramaswamy, Periyar Anna, etc., that awakened a new consciousness among these communities that they belonged to human race and were entitled to the minimum amenities of a citizen consistent with human status and dignity. An awareness was also brought in the minds of the caste Hindus that their cruelty to their fellowmen was against all ethics and human behaviour. The evil of untouchability was sought to be curbed legislatively and by force of moral propaganda. But casteism and bigotry have got such a stranglehold on society that even now the Scheduled Castes remain extremely underprivileged, suffer the evils of untouchability which is still rampant and eke out a marginal existence fearful of what the morrow will bring. Unless the values and attitudes of the entire Hindu society are radically transformed so as to accept the Scheduled Castes as their own brethren with love, respect and regard, the situation is not going to register any improvement. Until such time as these Utopian conditions develop, the constitutional safeguards for the Scheduled Castes and Tribes have to continue. The Constitution provides for a review at the end of every ten years to assess the improvement made in the conditions of the Scheduled Castes so as to extend the special provisions made in this regard. The Annual Report of the Commissioner of Scheduled Castes and Tribes also indicates the extent to which the special provisions regarding reservation of jobs to Scheduled Castes and Scheduled Tribes, educational facilities, removal of untouchability, etc. have been implemented. For the last several years, there is a full-fledged Parliamentary Committee on the Welfare of the Scheduled Castes and Tribes, acting as a watch-dog on behalf of Parliament over the implementation in letter and spirit of various welfare measures of Scheduled Castes and Tribes. Despite all these measures ,the backlog of injustice to be remedied remains huge.

Sir, even during this decade, when we could have expected the forces of enlightenment to get ascendancy, we find that the Scheduled castes and Tribes continue to get a raw deal. There have been many cases of brutal atrocities on the Harijans at Belchi, Agra, Marathwada, etc. to quote only a few. The attitude of caste Hindus remains stiff and unbending as ever. Thousands of cases are there where the evil of untouchability is flourishing unchecked, keeping the Harijans as third-class citizens. This shows that the various measures taken to ameliorate the conditions of the Harijans are not being

implemented in the proper spirit. The reservation of jobs for Scheduled Castes and Tribes has not been done to the extent contemplated, and in many cases loopholes in the orders are taken advantage of to deny them justice. What is most ironical is that practically all the political leaders are second to none in shedding tears over the conditions of these communities but there is an woeful absence of concerted efforts to mitigate the evil in a planned manner. Whoever would believe that Dr. Sampoornanand's statue was sought to be purified with Ganga water on the ground that it was defiled by a Harijan when our respected Jagjivan Ram unveiled the statue. Such is the deep-rooted antipathy of caste Hindus for Harijans that many shied away from voting for Janata Party merely because its leader, a Harijan, was projected to be the Prime Minister of India. When I went for canvassing for my Party in the villages, I was told by the villagers that if they vote for the AIADMK, then the votes will go to the Janata Party and Jagjivan Ram will be the Prime Minister and that they are not for him to become the Prime Minister. The Maharashtra Legislative Assembly passed a resolution for re-naming the Marathwada University but that resolution has still not been implemented. Last year when I was on tour I had the occasion to see the instances of repression and shooting when the people agitated for re-naming the Marathwada University as Dr. Ambedkar Marathwada University to commemorate the name of that gallant leader who was the founder of the University and had fought so ably for the rights of the Scheduled Castes. It is noticed that one of the objections of the caste Hindus for including the name of Dr. Ambedkar in the name of the University is that caste Hindu graduates do not like to have the name of Dr. Ambedkar featured in the educational certificates. Can fanatism go further? Sir, this is a

Marathwada by many of the Scheduled Caste people. They said that this was the reason. If that name is changed they will have to take the certificate in the name of Dr. Ambedkar. They said, how can they frame the certificate and hang it on the wall? How can they show that Dr. Ambedkar's name is in the certificate? So, such is the fanaticism even today. There appears to be a universal feeling of hostility and ill-will towards the Scheduled Caste who was struggling to find the legs. As between the Scheduled Castes and the Scheduled Tribes the latter have at least a saving grace, in that they are concentrated in compact groups, hilly places, for example in Nagaland, Mizoram, etc., and the Government is in their hands. But the Scheduled Castes, who constitute one-fifth of the population of the whole country, as well as in Tamil Nadu, are spread throughout the country and become minorities in the various areas due to the fact of dispersion. By becoming minorities in their respective localities they become victims of oppression and injustice perpetrated by caste Hindus. Unable to defend themselves against tyranny, despite forming a considerable percentage of Indian population, all the Scheduled Castes are condemned to remain oppressed in the localities because of the accident of dispersion of their members.

The question of reservation of seats for Scheduled Castes and Scheduled Tribes as a chequered history. It is a special problem requiring special treatment. Here was a community kept oppressed for centuries. It was futile to effect transformation of their lives unless able and deeply devoted representatives from the community itself were enabled to fight for their rights in legislatures. How were these representatives to be selected? The valiant champion, Dr. Ambedkar, was firmly for such representatives to be elected by the community itself so as to effect a lasting impact but the

[Shrimati Sathiavani Muthu]

other national leaders did not agree. After a great deal of struggle the Poona Pact came into being. According to this Pact a panel of four members from the Scheduled Caste community was to be elected solely by the members of the Scheduled Caste community. These four members would then seek election to legislature on the basis of franchise exercised by the entire electorate of the constituency including the non-Scheduled Caste voters. This Pact had a saving grace in ensuring that a tried and trusted worker of the Scheduled Caste community commanding the confidence—that is more important—commanding the confidence of that community was elected to the legislature. But even this Pact was not later acted upon. It was put into the cold-storage. The present position is that despite reservation of constituencies for Scheduled Castes there is no scope for a real and devoted worker from the community to represent them in the legislature. Modern elections are so exorbitantly costly. It is next to impossible for a real workers of the community to seek votes from the entire constituency which includes a larger proportion of non-Scheduled Caste voters. The result is that the candidate who stands for election has to hitch himself to the bandwagon of a a big party.

Consequently, he feels crippled and and restricted in the fight for the rights of the Scheduled Castes since he becomes a mere cog in the wheel of the party machinery without being able to assert himself independently and with the authority required for voicing the grievances of the Scheduled Caste community. Moreover, while seeking election he is at the mercy of the caste Hindus for securing votes and he is thereby inhibited for making genuine efforts to eradicate castes cruelty due to generation of pressure, implicit and explicit. So it was that Dr. Ambedkar went to the extent of even saying in disgust—he was so frustrated; so he said in disgust at last—that such type of reservations may have to be discontinued since they did not serve the real purpose in assuring a life of dignity for Scheduled Castes and Scheduled Tribes. But I would not go so far as that. Let the reservations continue. At least, some good can be done to the community. This system has made it possible for many Central and State Ministers, Members of Parliament, Members of Legislative Assemblies and so on, hailing from the Scheduled Caste community, to serve for their community. Without reservation of seats, this would not have been possible.

I would, in this connection, point out that in Tamil Nadu, reservation of seats for Scheduled Castes and Scheduled Tribes even in local bodies, has been effected under the ADMK rule under the leadership of our Chief Minister Makkal Tilagam MGR. What is required further is that the system should be worked with a genuine understanding to eliminate pitfalls, to listen to the voices of their representatives with the greatest concern and to act upon the recommendations without relying on the brute majority to scuttle the measures of welfare for the Scheduled Castes and Scheduled Tribes.

Sir, I may point out that my entire life has been spent in the cause of Scheduled Castes. I was a founder member of the DMK party in Tamil Nadu and I have undergone imprisonment for nine times. With all my sacrifice I was dealt with badly while I was in the DMK Government as Minister for Harijan Welfare, merely for my passionate attachment to the cause of Scheduled Castes. During the Fourth Five-Year Plan, I had the mortification of witnessing that the then DMK Government of Tamil Nadu gave step-motherly treatment to Scheduled Castes and instead of spending the amount earmarked for Harijan uplift, diverted the amount for other purposes. The orders passed by me as Minister for Harijan Welfare were not implemented by the officers. So I had to express these

views in an open House. Can there be a greater injustice? I fought against this diversion and was rewarded by the Chief Minister, Mr. Karunanidhi by being ousted from the Cabinet for my pains. To the then Prime Minister, Smt. Indira Gandhi, I submitted a comprehensive memorandum dated 9-9-1974 spotlighting the injustice perpetrated by the Chief Minister against the interest of Harijans. The hon. Prime Minister, Smt. Indira Gandhi took action to dismiss the DMK Government. My memorandum was held to be one of the strong factors justifying the dismissal. This was openly acknowledged by Mr. Om Mehta, the then Minister of State for Home Affairs, who is now a Member of this august House and by Smt. Indira Gandhi at a public meeting in Madurai. Even today, I am deeply grateful for the action she took on my representation. Please allow me, Sir, to read a few excerpts from her speech in the *Hindu* of 8-3-1977. Madam has stated this at a public meeting when she came to Madurai to address an election campaign. The Prime Minister said this. It has been reported:

> "The Prime Minister said she had heard it said that she had supported the DMK when the Government of that party in this State had been committing the alleged offences for which it was later dismissed. She said she had supported the party when it was implementing progressive schemes, but the moment it was found that it was going wrong, she became anxious. "A woman Minister, who resigned from the DMK Government, told me that the money allotted for Harijan welfare was being used for purposes other than Harijan welfare", she added."

The then Minister of State for Home Affairs... *(Interruptions)*

MR. DEPUTY CHAIRMAN: Please finish.

DR. (SHRIMATI) SATHIAVANI MUTHU: I am stating the facts and figures and quoting from the newspaper in 1977. I would like to say that Shrimati Indira Gandhi when she was the Prime Minister in 1977, said openly in the public meeting that she had dismissed the DMK Government and that was quoted in all the English paper.

SHRI GIAN CHAND TOTU (Himachal Pradesh): It is an old story.

DR. (SHRIMATI) SATHIAVANI MUTHU: Maybe. Again she has come as the Prime Minister. It may be an old story.

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Karunanidhi was a reliable man and at the same time Mr. MGR was unreliable, she said.

MR. DEPUTY CHAIRMAN: Please finish soon.

DR. (SHRIMATI) SATHIAVANI MUTHU: She has dismissed the State Government on the plea...

MR. DEPUTY CHAIRMAN: That you said.

DR. (SHRIMATI) SATHIAVANI MUTHU: She has dismissed it on the plea that the funds given by the Central Government were not utilised for the welfare of the Harijans. Sir, she is more interested in the problems of the Harijans.

SHRI GIAN CHAND TOTU: Are you discussing Madras politics or this Bill?

SHRI K. K. MADHAVAN (Kerala): I want to know whether this controversy has any relevance to this Bill.

SHRI V. GOPALSAMY: It is not.

SHRI K. K. MADHAVAN: Please give a ruling, Sir. On a point of order. I was requesting the Chair to rule whether this controversy has relevance to the Bill under discussion.

DR. (SHRIMATI) SATHIAVANI MUTHU: It is relevant. I say this Bill is for extension of the period of ten years for the reservation of the seats. What is the use of extending the seats for ten years? If any individual commits any crime, there is the law, there is the court, there is the Act to take action. But when the whole Government commits crime who is to take action? The Centre should take action.

SHRI V. GOPALSAMY: The present ADMK Government is committing crimes. The Harijans are not safe in Tamil Nadu. They feel insecure. Atrocities are there under the Anna DMK Government.

DR. (SHRIMATI) SATHIAVANI MUTHU: Now Shrimati Indira Gandhi has come back to power. She is the Prime Minister. She is the one who dismissed the DMK Government. I have full confidence in her and in her Government, not in the DMK Government and not in any one of you. She has dismissed that Government.

SHRI V. GOPALSAMY: She is not prepared to believe you.

DR. (SHRIMATI) SATHIAVANI MUTHU: Maybe that. You are a learned man. It is on my plea that she did that. This is the meeting in which she said so. (*Interruptions*) I would like to enlighten Mr. Gopalsami that she has said that on my memorandum she has dismissed that Government.

SHRI V. GOPALSAMY: Nobody believes your leader.

DR. (SHRIMATI) SATHIAVANI MUTHU: If you do not believe your own paper 'Alai Osai', what can I do? It is their own paper. It is on record. It is there in the Swadesa Mitran, Makkal Kural, Dina Thanthi. (*Interruptions*) Let him not interrupt. It is there on the record.

SHRI M. MOSES (Nominated): She says that several things were misrepresented on the basis of which the DMK Government was dismissed. Later on, she has realised that all these allegations that were made against the DMK Government were baseless.

SHRI V. GOPALSAMY: Harijans were killed in the ADMK rule.

DR. (SHRIMATI) SATHIAVANI MUTHU: What action did you take.

SHRI V. GOPALSAMY: We fought for Harijans.

MR. DEPUTY CHAIRMAN: Order, order, please. You have taken too much time. Please resume your seat now. Please resume your seat.

DR. (SHRIMATI) SATHIAVANI MUTHU: Shrimati Indira Gandhi who took such strong action against the DMK Government for the iniquitous treatment of Harijans has come to power again.

There is every reason to hope that the interests of the Scheduled Castes and the Scheduled Tribes would be adequately safeguarded during her regime and the foundation set for meaningful improvement in the lives of these helpless citizens. The true and sincere representatives of the community should be enabled to get representation and be given all encouragement to serve the community.

I welcome this move of extending the period of reservation for another 10 years and trust that concrete improvements will be effected in implementation of welfare measures for the Scheduled Castes and Scheduled Tribes.

MR. DEPUTY CHAIRMAN: Many parties' whips want to know when there will be voting on this motion.

SOME HON. MEMBERS: Now, now itself.

MR. DEPUTY CHAIRMAN: We cannot have it now. There are still some members who want to speak and I think they should be given a chance to speak.

DR. BHAI MAHAVIR (Madhya Pradesh): Their speeches should be taken as delivered, Sir.

MR. DEPUTY CHAIRMAN: What I suggest is six o'clock is the outward limit which includes the hon. Minister's reply. He may take about 20 minutes or so. *(Interruptions)* A lot of points have been raised and the Minister may like to reply to them. So, there will be about 45 minutes with the members and rest of the time for the hon. Minister to reply.

Yes, Shri Ramamurti.

**श्री प्रभु सिंह** (हरियाणा) : आपने मुझे बोलने के लिए कहा...

**श्री पी० राममूर्ति** (तमिलनाडु) : नहीं, मुझे बोलने के लिए कहा।

**श्री शिव चन्द्र झा** (बिहार) : उपसभापति महोदय, मुझे एक सबमिशन करना है। आपने कार्यवाही के बारे में 6 बजे डेडलाइन बना दी है, समय निर्धारित कर दिया है। मुझे यह कहना है कि माननीय सदस्यों के जो संशोधन वगैरह हैं उनको बोलने का समय भी आप एक बार निर्धारित कर दें जिससे उसके बाद वोटिंग का काम आसान हो जाएगा। अगर माननीय सदस्यों को संशोधन पर बोलने का अवसर नहीं मिलेगा तो यह उनके साथ अन्याय होगा...

**श्री उपसभापति** : आपका मतलब है कि अमेंडमेंट वगैरह भी 6 बजे से पहले ले लें ?

**श्री शिव चन्द्र झा** : हां, हां, मेरा यह कहना है कि सब को बोलने का मौका मिलना चाहिए।

**श्री उपसभापति** : माननीय सदस्य यह कहते हैं कि सारी स्टेजज 6 से पहले खत्म कर दी जायें। थर्ड रीडिंग, अमेंडमेंट, सारी बातें यही चाहते हैं।

**श्री शिव चन्द्र झा** : मैं इतना ही कहना चाहता हूं कि उनको उस मौके से महरूम न करें। चाहे 6 बजे करें या कभी भी। यहां यही परिपाटी रहती है। अब समय खत्म हो गया है इसलिये सेकेन्ड रीडिंग वगैरह जल्दी से खत्म करें इसको मैं नहीं चाहता हूं।

**श्री उपसभापति** : पहले इसको तो खत्म होने दीजिए। फिर जो सदन की मंशा होगी उसको किया जायेगा।

SHRI P. RAMAMURTI: Mr. Deputy Chairman, since the time at my disposal is very short, and I do not want to stand in the way of the House adopting this Bill as quickly as possible, I shall take a very few minutes and make my points. I do not want to elaborate on this question.

The first question is, while welcoming this Bill, all of us—the entire House and the entire Hindu society—have got to very deeply think over the fact that after 30 years of Independence, we have still to continue the reservation from decade to decade. Why is it that during the last 30 years, the objective with which this reservation was first introduced for a period of 10 years has not been fulfilled even after a lapse of 30 years? This is the basic fundamental question with which we are deeply concerned. My hon. friend, Mrs. Chandrasekhar was talking about the change of hearts. So long as a change of heart does not take place among the caste Hindus, this problem cannot be solved. I am afraid that no change of heart can take place in the oppressors. History has not produced a miracle where the oppressors have changed their hearts. Some individuals may have here and there but oppressors as a class do not

[Shri P. Ramamurti]

change their hearts. Mahatma Gandhi has been talking about Harijans' welfare right from the time when the Non-Cooperation Movement was started in the twenties. There have been other doughty champions and social reformers in this country from time immemorial. Chaitanya of Bengal started the movement. Other people in other parts of the country had started social reform movements. Despite all these things, the Hindu society has not been rid of it. The great Vaishnava reformer of Tamil Nadu, Ramanuja in his Pancharatra has said if any Vaishnava asks another Vaishnava to which caste he belongs, then...

मातृयोनि परीक्षायाः तुल्यमाहुः मनीषिणः

It is committing a sin that is equivalent to that of incost. That is what Ramanuja had taught. And we find the same Iengar class perpetrating caste oppression in equal measure even today. Therefore, let us understand that as far as Hindu society is concerned, this idea of caste was conceived as a weapon of class oppression from the beginning. Subsequently Gita talks of Chaturvarna.

"चातुर्वर्ण्यम् मया सृष्टम्"

All these varnas have been created by me. That is what Bhagwan Krishna is supposed to have said. I do not understand why that bloody God chose only this country, this unfortunate country of India to create all these castes and why he did not choose any other country in this world. Why did he not choose Russia, America, Britain or China or any other country to create this caste distinction? Therefore, Sir, the most fundamental question is this. This caste division in this country has been successively utilised by the propertied class in this country for perpetrating oppression against those people, against toilers of this country. This social inability, this social disability has been a very useful weapon in the hands of the oppressors in this country. The economically more propertied classes in this country were dividing the toilers and preventing their democratic development. Therefore, Sir, we have got to seriously realise that, after all, by

5 P.M.

reservation of a few seats here and there you are touching the fringe of the problem, a few of the people may get some jobs and a few of the people may get represented in Parliament. That is all that you are doing. Beyond that the condition of these vast sections of the people who are mostly downtrodden and oppressed has not improved during the last thirty years. Therefore, at the root of it lies the basic economic position of these downtrodden people.

We are today talking about the Harijans. Most of the Harijans, 99 per cent of the Harijan community are landless agricultural labourers. Despite all the so-called land reforms that have been enacted in this country from time to time, where has been the political will in the ruling party to implement those land reforms all these years? I have the authority of the Planning Commission's Task Force to say that there was a lack of political will all these years. The ruling party was the Congress Party but the lack of political will has been responsible for seeing that these land reforms have been put in the cold storage. The administrative machinery is not capable of doing that and when we organise them on a class basis and fight for the rights, down comes the administration and down comes the Congress Government upon us and puts us in jail. We have had to face all these oppressions. This is the reality of the situation. And just now, for example, Mr. Paswan was pointing out that West Bengal was the one State where they were able to implement these land reforms within a few years and here comes a Minister of the Cabinet who says that this West Bengal Government must be thrown into the Bay of Bengal. Why? Because we had the political will to implement the land reforms and give the rights to the Harijans and give

the rights to the underdogs, this Government should be thrown into the sea? So, with that kind of political mentality, what is the use? With that kind of vested interest, with that kind of political mentality, with that kind of political unwillingness to implement these land reforms, where is the possibility of uplifting the condition of these people? Where is the question of change of heart? Whose heart are you going to change? Are you going to change the hearts of landlords in your party? Are you going to change the hearts of all those oppressors in your party who are represented in your party in abundant numbers? I do not know how this thing can come. The basic question, therefore, I say, is a question of class struggle. Those people who are interested in the upliftment of these people, unless they organise them on the basis of their class and fight for their rights, it will not come. They will also realise, once their economic conditions are uplifted, and fight against the social oppression also. Once they are united no force on earth can stop them. Once the toilers of this country are united and they are united in the fight against social and economic oppression, no force on earth can stand in their way. That is the only solution I can think of.

SHRIMATI MARAGATHAM CHANDRASEKHAR: Resorting to violence?

SHRI P. RAMAMURTI: May resort to violence. I am not bothered about it. If you resort to violence you will be answered with violence. What can we do about it? We do not want to resort to violence. But if you resort to violence when we fight for our rights, when you use State Police force, what else can be done? At the moment the State Police is protecting the rights of the oppressed Harijans or is it protecting the rights of the landlords?

(*Interruptions*)

965 RS—6.

SHRIMATI MARAGATHAM CHANDRASEKHAR: Mr. Ramamurti, I also appealed to the Ministers to have the economic measures taken up to improve the conditions of the people.

SHRI P. RAMAMURTI: Yes, you said that. I am only pointing out to you why is it that you did not have the political will all these thirty years? The lack of political will comes out of the class composition in your party itself. Let us not forget that. Therefore, appealing to them does not lead you anywhere. They can enact any number of measures but that will not lead anywhere. That is all that I want to point out to you.

In this connection, Sir, I do not want to dwell too much on this subject. But there is one other point I want to make and that is with regard to the point that my friend, Buddha Priya, raised. He raised it as a point of law. But what I want to point out is that an amendment must be made in that order. Two committees have been appointed in 1957 to go into the question of who should be included in the Scheduled Castes. Again two years ago another committee was appointed to go into the question of who should be included and other things but these committees have been sitting yet nothing has come about. Therefore, I would like to ask them to see that as far as those people who are converted . . .

SHRI B. D. KHOBRAGADE (Maharashtra): The first committee submitted its report but the Lok Sabha did not pass it.

SHRI P. RAMAMURTI: That is all right, whatever it is. An executive order is quite sufficient for that purpose. Therefore, what I would say is that all those people who have converted themselves from Hinduism to other religions whether converted to Christianity or Buddism or Sikkism, continue to remain in the same condition; they continue to be oppressed even if they are converted to

[Shri P. Ramamurti]

Christianity. I know as a matter of fact that in Kerala and so many other places Christians who have got converted from the Harijan communities are asked to sit behind the other people and not in front of them. Therefore, to whatever religion they may belong, their social oppression continues. Therefore, an executive order may be issued to see that all these people who belong to Scheduled Castes and Scheduled Tribes are included, irrespective of the religion to which they may now belong. These are the submissions I would like to make. Unless we are going to do this, we will again and again come back after ten years to extend the period further by ten years. It is a matter of shame and a blct on our country because we are proclaiming to the world by this provision in our Constitution that we have in our country certain sections whom the other sections of society are oppressing. This is a proclamation to the entire world, by incorporating this in our Constitution, that here is a country which is continuing to oppress certain sections of people merely by reason of their birth. This is a blot on our country which should be removed quickly. The emancipation has to come from within. It is going to come from outside. Therefore, those people who are interested in seeing the emancipation of the Harijans, the emanicipation of Scheduled Castes and Scheduled Tribes, will have to see that they are organised and they fight for their rights, both economic and social. That is the only way it can be done. It cannot be brought about by depending on a person however great and well-intentioned he may be. Thank you.

SHRI M. R. KRISHNA (Andhra Pradesh): Mr. Deputy Chairman, Sir, the Constitution-framers, knowing the condition of the weaker sections, gave a period of reservation, both in Services as well as in Legislatures. It is not that these framers had not understood the conditions of the weaker sections at the same time; had they any great hope in the administrators to implement the provisions which the Constitution-makers had adopted. Yet, the Constitution-makers and the galaxy of leaders at that time were having a genuine interest in the welfare of the weaker sections. The Constitution-makers felt that the period of reservation was quite sufficient for these weakers sections to come up to the level of others. That is why I think the Chairman of the Drafting Committee, Dr. Ambedkar, had said, when the whole country was agitated about the temple entry, that the weaker sections, *i.e.* the Scheduled Castes and Scheduled Tribes people, were asking for cheese and not asking for chalk. Therefore, he said that any amount of reservations political positions alone is not going to improve the conditions of the weaker sections. He definitely said that economic alleviation alongwith political reservations will make the weaker sections equal to others.

Sir, you know the conditions in villages. However mighty a State Government or the Central Government may be, is there anyone who can say that untouchability in the rural areas can be eradicated or removed? It is just impossible because the weaker sections in the villages are mostly the agricultural labourers or some of them may be owning small pieces of land. Yet the Harijans have to depend on the services or the labour provided by the other people. Therefore, however, eminently he might be placed, he will not have the courage to defy the so called caste Hindus because he has to live in the village. That is why all those people who have studied the prevalence of untouchability, including Mahatma Gandhi, said it is the industrialisation of the country which to some extent can remove this social evil. Therefore, Sir, giving the house-sites or giving the milch cows to the

weaker sections in the villages is not going to improve their social status. It is a simple thing. Who will be buying the milk sold by a Harijan in a village? And the Harijans themselves would think that drinking milk would be a luxury for them. Therefore, Sir, I would have liked that along with this resolution or the amendment to the Constitution if a white paper was brought on what the failings have been and what attempts have been made by both the Central Government as well as the State Governments in these thirty years period. If that indication was given, probably, this House and the country would have appreciated that in spite of all the concessions given to this community still this community is at the same level as it was before Independence. Some of my friends may say that there were various concessions and that, therefore, we should not think that the Harijans are not improving their conditions. But, Sir, if you compare the status of the Harijans with that of the rest of the people due to the improvement that has taken place because of the Five Year Plans, you will surely come to the conclusion that the Harijans and the tribals have been left in the same place from which they started earlier.

Sir, commissions or committees have been constituted to find out to what extent the prevalence of untouchability is there in the country. This is something really fooling the community. There is no sincerity in it because whether it were Vivekananda or Mahatma Gandhi or the present leaders, they have not under-estimated the prevalence of untouchability anywhere. The atrocities which are committed today in the villages is because of the economic reasons. Only those people who could benefit from the reservations in the services and some other people who have joined even as labourers in an industry, are free from the stigma of untouchability. Otherwise, everyone whether he is a Member of Parliament or even a Minister suffers from this handicap.

There was a lot of quarrel between the ADMK and the DMK. Sir, I do not want to go into the details. The present Chief Minister of Tamil Nadu, while acting on the screen eliminates poverty and untouchability in no moment. But the treatment which is meted out to his own party members belonging to this community, I do not think any respectable man could bear. *(Interruptions)*. I am prepared to answer Shrimati Muthu. I have great respect for her.

MR. DEPUTY CHAIRMAN: Please do not rake up controversy now.

SHRI M. R. KRISHNA: I am not talking only of the ADMK, but talking about the attitude of a man after becoming a Chief Minister. His attitude cannot change.

DR. (SHRIMATI) SATHIAVANI MUTHU: You prove it with some facts, figures and sequences. You cannot just say like that. It is only mud-slinging at the Chief Minister.

SHRI M. R. KRISHNA: My sister should not take everything upon herself, because there may be so many people to defend the Chief Minister. Sir, it should not be the duty of a poor Scheduled Caste Member of this House to take upon herself everything.

DR. (SHRIMATI) SATHIAVANI MUTHU: He must understood that no Member of my party here said anything. As leader of the party I have every right to speak. It is not as a member of the Scheduled Castes that I speak. Therefore, Mr. Deputy Chairman, he should withdraw his remarks.

*(Interruptions)*

MR. DEPUTY CHAIRMAN: Let there be some seriousness in the debate . . .

SHRI M. R. KRISHNA: I am speaking about the problems of my community . . .

MR. DEPUTY CHAIRMAN: And your time is over. Shri Perbhu Singh will speak now.

SHRI M. R. KRISHNA: Sir, I would just like to say that it was the Congress Government which, knowing the difficulties of the weaker sections, had introduced this section. They gave the fullest freedom and in fact Jawaharlal Nehru called Dr. Ambedkar a jewel of his Cabinet. Mahatma Gandhi gave Dr. Ambedkar the right to frame the Constitution and make provisions to benefit these communities to the fullest extent. He was supported fully by Jawaharlal Nehru and by the entire Cabinet. And I am proud to say that again it has come to the credit of the same Congress to extend this provision. Thank you.

**श्री प्रभु सिंह** : डिप्टी चेयरमैन साहब, मैं आपका मशकूर हूं कि आपने मुझे बोलने का मौका दिया । मैं एक ऐसे प्रस्ताव पर बोल रहा हूं जिस पर कि हाउस के हर आनरेबुल मैम्बर का बोलने का हक है, सदस्य उस पर बोलना चाहते हैं दिल से । किसी एक साथी ने कहा कि मेरा राइट है । हां इसके ऊपर हर मेम्बर का राइट है । हम इस देश के निवासी हैं, इस देश को सुधारना है और इस देश के उस समाज के लिए म सोच रहे हैं जो कुछ लंगड़ा रह गया है, अधूरा रह गया है । दौड़ में जो आगे नहीं बढ़ सकते उनके लिए सरकार ने हमदर्दी दिखाई है । सरकार की तरफ से जो अमेंडमेंट आया है उसका मैं दिल से स्वागत करता हूं, समर्थन करता हूं । मगर एक चीज में अपने दिल की आवाज भी हाउस को बताना चाहूंगा कि जब किसी बीमारी का पता चल जाय, उसकी इंवस्टगेशन हो जाए, डायनोसिस हो जाय तो ट्रीटमेंट हो जाता है । मेडिकल प्वायंट आफ़ व्यू से अगर तीन चीजों का पता चल जाए तो फ़िर डाक्टर इलाज कर देता है । मगर इस हरिजन समस्या की बीमारी का इंवस्टिगेशन हो गया, डायनोसिस हो गया और ट्रीटमेंट के लिए फ़ारमूला भी तैयार हो गया . . . . .

**श्री सैयद शहाबुद्दीन** (बिहार) : बीमारी हरिजन की नहीं समाज की है, लंगड़ा समाज है . . . . .

**श्री प्रभु सिंह** : मेरे मित्र ने पहले सुना नहीं । मैंने यह कहा था कि समाज लंगड़ा है । अगर एक पांव गिर जाएगा तो आपका सारा शरीर गिर जाएगा और 20 परसेंट लोग आपकी आबादी में ऐसे हैं जिनको कि अछूत कहा जाता है, जिन को भगवान के दर्शन करने नहीं दिये जाते हैं । ईश्वर सर्वव्याप्त है, सब जगह मौजूद है लेकिन नजर नहीं आता । मैं अपने भाइयों को कह देना चाहता हूं कि इस देश के हरिजन को भगवान के मन्दिर में दर्शन करने के लिए अब भी नहीं जाने दिया जाता है . . . *(Interruptions)* आप शायद ज्यादा अक्लमंद हैं । मैं नावाकिफ़ भी हूं, हरिजन भी हूं, गांव का हूं । गांव में तो आप इस तरीके से हमें दबाते ही हैं, मुझे हाउस में भी जोर से बोलकर डराने की कोशिश न करें ।

वाइस चेयरमैन साहब आप अंदाजा लगाइये कि अगर इस हाउस में भी जोर से बोलकर मुझे दबाने की कोशिश की जा रही है तो खेत के हरिजन को बोलने कौन देगा ? इसको शर्म आनी चाहिए, यह नरमी से कह दिया शर्म हमें भी आनी चाहिए कि इनसे डरते हैं । शर्म डराने वालों को भी आनी

चाहिए, शर्म के हकदार हम भी हैं कि डरते क्यों हैं । मगर हम क्या करें सदियों से यह डर डाला गया है । होम मिनिस्टर साहब मौजूद हैं जिनसे इस चीज का ताल्लुक है । अगर इस मलेरिया की बीमारी को दूर करना है, अगर डी० डी० टी० स्प्रे करना है तो यह जिम्मेदारी होम मिनिस्टरी की है आप जरा सब्र से सुनिये । मेरी बात से आप तकलीफ़ न महसूस करें, मैं आदर के साथ कहना चाहता हूं । होम मिनिस्टर साहब के पास इसका इलाज है । यह तो सब दोस्तों ने बताया और जितने बोलने वाले मेरे मित्र बोले सभी ने अपनी अपनी तरफ़ से इस समाज को सुधारने के लिये इस प्रस्ताव का समर्थन किया । मैं होम मिनिस्टर साहब से, इस सरकार से, डिप्टी चेयरमैन साहब आपके जरिये इस हाउस के हर मेम्बर से एक अर्ज करना चाहूंगा कि हिन्दू साहित्य को पुराने लेखक लिख कर गये हैं और होम मिस्टिर साहब, गुरु ग्रंथ साहब पर एतबार रखने वाले हैं, ज्ञानी भी हैं और ध्यानी भी हैं मैं बताना चाहता हूं कि गुरु महाराज ने क्या कहा है :

'एक औंकर सतनाम करता पुरुख'

मगर हिन्दू समाज का नारा लगाने वालों जरा रामायण को पढ़ कर देख लो । उसमें लिखा है—

"ढोल, गंवार, शुद्र, पशु, नारी,
ये सब ताड़न के अधिकारी ।"

मैं आपसे यह कहना चाहता हूं कि 6 लाख गांव में नौ लाख मन्दिर हैं और 9 लाख मन्दिरों में 18 लाख पुजारी हैं जो कि छूत-अछूत और भेदभाव का प्रचार करते हैं । 18 लाख आदमी डेली कहते हैं—

"उठ जाग मुसाफ़िर भोर भई,
अब रैन गई क्यों सोवत है ।"

वे ठीक पांच बजे उठते हैं और घंटा बजाते हैं मन्दिर में । कहते हैं किसी अछूत को मन्दिर के अन्दर नहीं आने देंगे । 18 लाख पुजारी देश में सूरज निकलने से पहले इस बात को कहते हैं । जो यह पुजारी बैठे हैं, विद्वान हैं वे हर चीज का ओपन नीलाम करते हैं । हर चीज का रेट है, कराइटेरिया है हर बिजनेस में, मगर 18 लाख पुजारियों का 9 लाख मन्दिरों में कोई कांट्रेक्ट नहीं है । सिर्फ़ उसमें एक ही जाति के आदमी को आने दिया जाता है वह है ब्राहमण । उस पर कोई इन्कम टेक्स नहीं है । उन ब्राहमणों ने उस भगवान का ठेका ले लिया है जिसको हर हिन्दू ईश्वर मानता है । हम राम की पूजा करते हैं, कृष्ण की पूजा करते हैं, श्राद्ध भी करते हैं और व्रत भी रखते हैं । सब कुछ करते हैं मगर उस भगवान के, ठाकुर के दर्शन नहीं कर सकते । होम मिनिस्टर साहब अस्पृश्यता के व्यवहार के विरुद्ध एक एक्ट मौजूद है । मगर जब से एक्ट बना क्या होम मिनिस्टर साहब यह दावे के साथ कह सकते हैं कि उनका सख्ती के साथ इम्पलीमेंटेशन हुआ है ? 30 साल तक जो सरकार रही उसमें भी मैं था और अब बीच में ढाई साल के लिये जो जनता सरकार, बच्ची सरकार रही उसमे भी मैं था आज भी मैं उसी जनता में हूं ।

**एक माननीय सदस्य :** तो यहां आ जाइये ।

**श्री प्रभु सिंह :** इस वक्त आने-जाने का क्वेश्चन नहीं । इस वक्त हम देश के मसलों को हल करने की बात कर रहे हैं पार्टी सिस्टम की बात नहीं ।

**एक माननीय सदस्य :** बाहर बात कर लेंगे ।

**श्री प्रभु सिंह :** अगर आपकी बाहर बात करने की आदत नहीं छुटी है तो बाहर किसी और से बात कर लेना । मैं आप से यह कह रहा था कि जहां भगवान के ठेकेदार हैं क्या आप वहां यह समझते हैं कि इस जाति के लोगों को कोई गले से लगायेगा । श्रीमन् आप जानते हैं कि इस देश में रिलिजियस लैण्ड एक्ट बना । इसके अन्तर्गत जो जमीन है उसको बेदखल नहीं किया जा सकता है । पं० नेहरू जी ने लैण्ड रिफ़ार्म रिजोल्यूशन को बड़े जोरदार ढ़ग से लागू किया और उस वक्त मैंने उसमें एक एमेन्डमेन्ट भी दी थी । उसमें कहा गया था कि जो सरप्लस जमीन है उसको लैण्डलैस लेबरर्स में डिस्ट्रिब्यूट कर दिया जाय और मेरी स एमेन्डमेन्ट को नेहरू जी ने मान लिया था । सन् 1955 में कांग्रेस सेशन की यह बात है । हमारे कांग्रेस के भाई इसको निकाल करके देख सकते हैं । कांग्रेस में कुछ नये लोग भी आ गये हैं और कुछ हमारे पुराने साथी भी हैं । मैं यही कहना चाहता हूं कि नेहरू जी ने मेरी एमेन्डमेन्ट को मान लिया था । मगर हालत यह है कि रिलिजियस लैंड ऐक्ट के तहत जितनी भी जमीन है उसको सीलिंग के अन्दर नहीं लिया जा सकता है क्योंकि यह हनुमान और देवी की जमीन है, शीतला देवी की जमीन है, भैरों की जमीन है या पीर की जमीन है । उपसभापति महोदय, आपको यह जान कर हैरानी होगी कि देवी देवता नहीं रहे और कितने ही वर्षों से वह नहीं हैं, मगर उनके नाम से लाखों एकड़ जमीन है और उन देवताओं को कोई उस जमीन से बेदखल नहीं कर सकता है। यह कितने शर्म और हैरानी की बात है कि जो चीज है ही नहीं उसके नाम से लाखों एकड़ जमीन है और जिन बेचारों के पास पांच एकड़ जमीन भी नहीं है उनको जमीन नहीं दी जाती है। हमारे देश में हनुमान के नाम से, काली माई के नाम से, सफ़ेद माई के नाम से और अन्य अनेक देवी देवताओं के नाम से जमीन पर कब्जा किया जाता है और उस जमीन को बेदखल भी नहीं किया जा सकता है । इसके विपरीत हमारे देश में जो बैकवर्ड क्लासेज के लोग शेड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइबस के लोग हैं उनके पास कोई जमीन नहीं है और अगर है भी तो वह बहुत थोड़ी है । मैं चाहता हूं कि हमारे होम मिनिस्टर साहब इन देवी और देवताओं को बेदखल करें । हमारे देश में जितने भी पुजारी या पंडित हैं उनका वजन बढ़ता जा रहा है और जब वे डाक्टर के पास जाते हैं तो डाक्टर उनसे यही कहता है कि आप अपना वजन कम करें । इसके विपरीत अगर कोई हरिजन डाक्टर के पास जाता है तो डाक्टर उससे यही कहता है कि आप खुराक खाइये और अपना वजन बढ़ाइये क्योंकि वह बहुत कमजोर होता है ।

डिप्टी चेयरमैन साहब, मैं आपसे यही अर्ज करूंगा कि आप मुझे रोकने के लिए अभी घंटी न बजायें क्योंकि पिछले पांच सालों में मैं आज दूसरी बार बोल रहा हूं । चूंकि यह मामला रिजर्वेशन का है, इसलिए मैं इस पर कुछ बातें बोलना चाहता हूं । जब आप सामने होते हैं तो मैं कुछ बातें कहना

चाहता हूं और खास तौर पर होम मिनिस्टर से नहीं, बल्कि स्टेट होम मिनिस्टर साहब से कहना चाहता हूं । हमारे स्टेट मिनिस्टर साहब अब मुझे नजर आ गये हैं क्योंकि हमारे होम मिनिस्टर जरा लम्बे हैं और स्टेट होम मिनिस्टर साहब कद में छोटे हैं । वे कद में बेशक छोटे हैं, लेकिन अक्ल में काफ़ी बड़े हैं । वे हमारी राज्य सभा के मेम्बर हैं । मैं उनसे कहना चाहता हूं कि कभी ऐसा न हो कि वे हमारे आई० ए० एस० और आई० सी० एस० अफ़सरों के बहकावे में आ जावें । आप मुझे जरा माफ़ करें, मैं सरकार में रहा हूं और वजीर भी रहा हूं और फुल-फ्लैज्ड मिनिस्टर रहा हूं । मैं जब मिनिस्टर के रूप में काम करता था तो यह देखता था कि जितने भी आई० ए० एस० अफ़सर और कमिश्नर होते थे वे सब अकेले नहीं आते थे बल्कि बड़ी किताबें लेकर आते थे और मेरे सामने रूल सो एण्ड सो करके पढ़ा करते थे। मैं चुपचाप सिगरेट पीता रहता था और वे लोग अपनी बातें कहते जाते थे । मैंने उनसे कहा कि भाई, तुम तो किताबें पढ़कर अफ़सर बने हो और हम लोग तो वोट लेकर वजीर बने हैं । तुम मुझे यह बताओ कि क्या किसी कानून में यह लिखा है कि लोगों के वोट कैसे लिये जायें ? वे कहने लगे कि कानून में तो ऐसी बात नहीं है, आप मिनिस्टर हैं, अपनी मर्जी से काम कीजिये । इस बात को कहने का मेरा मतलब यह है और वह भी होम मिनिस्टर साहब से नहीं, बल्कि स्टेट होम मिनिस्टर से है कि वे जरा अफ़सरों के बहकाने में न आ जायें । नाऊ कम टू द पाइन्ट । डिप्टी चेयरमैन साहब, मैं बहुत दुख के साथ एक बात कहूंगा । जितने भी मेरे साथी हैं, मित्र हैं, आनरेबल बहनें भी हैं, भाई भी हैं, वे जरा ठंडे दिल से अगर सोच लें कि शैड्यूल कास्ट और शैड्यूल ट्राइब्स को हकूक देना तो दरकिनार रहा, बहन इंदिरा जी ने नेशनल इन्टीग्रेशन का भुवनेश्वर में एक रेजोल्यूशन रखा था, अब वह प्राइम-मिनिस्टर भी हैं । उस समय उसमें मैंने एक अमेंडमेंट दिया था, ज्ञानी जी भी शायद मौजूद थे वहां 'इन आल सर्विसेज' के बजाय 'रिजर्वेशन इन सिविल एंड आर्मी' कर दिया जाये । शास्त्री जी प्राइम मिनिस्टर थे। उन्होंने बहन जी को कहा कि आप कह दें कि हमारी आर्मी में जातिवाद है ही नहीं । यह बातें उस समय के कांग्रेस बुलेटिन में मौजूद हैं आप उसको पढ़कर देख लीजिये (*Interruptions*) अगर मेरी बात गलत हो तो मैं इस्तीफ़ा दे दूंगा नहीं तो...

**श्रीमती सरोज खापर्डे :** इस्तीफ़ा मत दीजिये ।

**श्री प्रभु सिंह :** मैं आपकी बड़ी इज्जत करता हूं ।

**श्रीमती सरोज खापर्डे :** आपने इस्तीफ़ा देने को कहा । मैंने कहा कि इस्तीफ़ा मत दीजिये ।

**श्री प्रभु सिंह :** अगर यह गलत हो तो कांग्रेस बुलेटिन मौजूद है । आप उसको पढ़िये । मैं यह कहना चाहूंगा कि अगर इस देश का शैड्यूल कास्ट और शैड्यूल ट्राइब्स का आदमी यह कहता है कि मातृ भूमि की सेवा करने के लिये, अगर कोई दूसरा मुल्क हमारे मुल्क पर हमला करता है, हमें सीने में गोली खाने के लिये सेना में भर्ती कीजिये तो वे कह देते हैं कि हम नान मार्शल को नहीं रखते । मार्शल और नान-मार्शल अभी भी आर्मी में मौजूद हैं।

[श्री प्रभु सिंह]

मेरा कहना है कि सेना में अभी जातिवाद है, राष्ट्रपति जी यहां रहते हैं, प्रधानमंत्री यहां हैं....... (Interruptions)

आज भी सब को यह मालूम है कि हमारी आर्मी में जाट रेजिमेन्ट है, गूजर रेजिमेन्ट है, राजपुताना रेजिमेन्ट है, सिख रेजिमेन्ट है जो कि जाति पर आधारित हैं। जब तक यह सब होगा तब तक आप इस देश से जातिवाद को कभी भी नहीं उखाड़ सकते हैं यह मैं दावे के साथ कहता हूं। आज देश को आजाद हुए कितने साल हो गये? मैं हरिजन हूं। आर्मी में सूबेदार भी था। क्या मैं किसी से कम गोली चलाना जानता हूं, किसी राजपूत से कम। मैं 303 की गोली का ट्रेगर अगर दबा दूं तो मरने वाला क्या यह कहेगा कि यह हरिजन के हाथ से गोली चली है इसलिये मैं नहीं मरूंगा। गोली तो सबको मार देगी।

*(Interruptions)*

मैंने डिप्टी चेयरमैन साहब से इजाजत मांगी है। आपको जल्दी हो रही है तो मैं अपना बयान खत्म कर दूंगा। आप परेशान न हों। सच्चाई सच्चाई है। उससे आप मुकर नहीं सकते।

तो मैं यह कह रहा था कि जब तक हम इस देश की फ़ौजों में से जातिवाद को नहीं मिटायेंगे तब तक इस देश में से जातिवाद जा नहीं सकता, लिटरेचर से यदि शूद्र शब्द नहीं जायेगा तो जातिवाद नहीं जायेगा। श्री भगवत गीता को उठाकर आप देखें उसमें स्त्री जाति को शूद्र माना गया है। हम तो शूद्र हैं ही मगर भगवद्गीता में स्त्री को भी शूद्र कहा गया है। वह भी अभी तक अमेंडमेंट नहीं हुआ। वैसे हमारी मां हैं, बहने हैं, हम उनको चरण वन्दना करते हैं। मगर भगवद्गीता में अभी भी स्त्री शूद्र है। अब तो जमाना बदल गया है, देश बदल गया है। होम मिनिस्टर साहब आप साहित्य अकादमी को सलाह दीजिए कि पुराने जमाने की जो किताबें हैं उनको बन्द करें और नई किताबें प्रकाशित करायें ताकि रूढ़िवाद और ढोंग के शिकंजे से इन्सान को मुक्ति मिल सके।

अब रिजर्वेशन का सवाल है। यह पोलिटिकल रिजर्वेशन है इसकी देश इज्जत करेगा। एक फ़र्ज़ की अदायगी की है। आपने फ़र्ज़ को पूरा किया है मगर मैं यह कहना चाहता हूं कि इस फ़र्ज़ की अदायगी सिर्फ़ बिल पास करने से नहीं होगी। नौकरियों में रिजर्वेशन है। होम मिनिस्टर साहब को मैं दिल खोल कर कहता हूं, उपसभापति महोदय आपको भी बताना चाहता हूं 32-33 साल से सर्विसिज में रिजर्वेशन है लेकिन आई० ए० एस० में अभी तक हम केवल 4.5 % से ज्यादा पोस्टें फ़िल-अप नहीं कर सके। क्लास-3 तथा क्लास-2 में भी नहीं कर सके। क्लास 1 और क्लास-2 का जिक्र उठता है तो स्टेट वाले कहते हैं कि विचार कर रहे हैं। गवर्नमेंट आफ़ इण्डिया से कहते हैं। तो वह कहते हैं स्टेट सबजेक्ट है। मारपीट होती है, बहन बेटियों की बेइज्जती होती है, हम होम मिनिस्टर साहब को लिखते हैं तो वे स्टेट के चीफ़ मिनिस्टर को भेज देते हैं। उपसभापति महोदय, मैं आपकी मारफ़त होम मिनिस्टर साहब से कह रहा हूं अगर आप दूध की रखवाली के लिए बिल्ली को बिठाएंगे तो क्या आपको पूरा धूध मिल जाएगा। जिस चीफ़ मिनिस्टर की स्टेट में जातिवाद के आधार पर हरिजनों को दबाया जाता है, गवर्मेंट आफ़ इण्डिया उसी चीफ़ मिनिस्टर से रिपोर्ट मंगाती है। मैं यह कहना चाहता

हूं कि दूध की रखवाली बिल्ली को बैठाने से हमारा काम नहीं चलेगा। मगर मैं उपसभापति महोदय की तरफ देख रहा हूं, लगता है उनका समय का पैमाना लबरेज हो गया है. महोदय, अब आपको घंटी बजाने की आवश्यकता नहीं है, मैं अपनी बात समाप्त कर रहा हूं। मैंने कोई ऐसे तीखे शब्द इस्तेमाल नहीं किए, जिससे किसी के दिल को चोट लगी हो फ़िर भी मैं प्यार से कहता हूं कि होम मिनिस्टर साहब तथा स्टेट होम मिनिस्टर साहब मेरी बात को सुनें। आपको आपस में बात करने का मौका और भी मिल जाएगा लेकिन हमें तो कहने का मौका कम मिलेगा। मैं तो एक ही बात कहता हूं--

"नहीं समझा उम्र गुजरी इस बुत काफ़िर को समझाते,
अरे पिघल कर मोम हो जाता अगर पत्थर को समझाते।"
जय हिन्द।

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): Mr. *Deputy Chairman,* Sir, I am on a point of order. It is now quarter to six o'clock. I submit that this debate, which is a very important debate, and the amendment which has been introduced by the Government, which is a very important amendment and requires a lot of discussion, may be postponed till Monday... *(Interruptions).*

SOME HON. MEMBERS: No, no.

SHRI MOHAMMAD YUNUS SALEEM: I do not find any reason for the hurry because it is a very important amendment which has been brought forth by the Government.

SHRI S. W. DHABE: Sir, you can give us some more time.

SHRI MOHAMMAD YUNUS SALEEM: Unless convincing reasons are placed before the House . . .

SHRI N. K. P. SALVE (Maharashtra): Convincing for whom?

SHRI MOHAMMAD YUNUS SALEEM: Convincing for whom? Convincing for the House and not for you and me.

Sir, I do not want to create any impediments in the passage of this Bill. But my anxiety is only this much, namely that from the trend of the House it is beyond any reasonable doubt that Members of this House are interested in taking part in this very important debate and the passage of the Bill... *(Interruptions)*

MR. DEPUTY CHAIRMAN: Please resume your seat. There is no point of order.

SHRI MOHAMMAD YUNUS SALEEM: This is a point of order . . . *(Interruptions)*

SHRI K. K. MADHAVAN: I would like to know whether the Bill is to come into effect from today.

SHRI MOHAMMAD YUNUS SALEEM: Sir, this is a point of order. Under Article 368 of the Constitution, it has to be sent for ratification by the States . . . *(Interruptions).* I do not find any hurry.

MR. DEPUTY CHAIRMAN: There is no question of hurry. The time for this Bill was fixed after due consideration by the Business Advisory Committee in which the hon. Member's party was fully represented and the report was presented to the House. Now at this late stage if you come and say: Please postpone, it cannot be done. It is a very important matter and it has to be passed today.

**श्री बुद्ध प्रिय मौर्य :** आदरणीय उपसभापति महोदय, उस समाज को भी जो आज से हजारों वर्षों पहले का *(Interruptions)*

**विपक्ष के नेता (श्री लाल कृष्ण आडवाणी):** उपसभापति जी, आपकी अनुमति से मैं एक स्पष्टीकरण सरकार से पूछना चाहूंगा। क्योंकि उसके कारण सारी डिबेट और अभी जो मुद्दा श्री यूनुस साहब ने उठाया था, उसके बारे में बात साफ हो जायेगी।

What is the legal position in respect of this Bill? As far as I can understand from the provision relating to the amendment of the Constitution, this is one of the entrenched provisions of the Constitution which necessitates ratification by half the States of the country—more than half the States. If that is so, then obviously this Bill cannot be assented to by the President before the 26th of January. It will be sometime after half the States have adopted it. And if that is the position in law, then the desire of the House, if it is there that we should discuss it at length and in depth, ought to be honoured. This is my submission. This depends entirely on the position in law and therefore, through you, I seek clarification from the Government. My own understanding of the provision is that this is one of the entrenched provisions. What happened on the earlier two occasions? A similar Bill had been adopted by Parliament; first, when the Constitution amendment which provided for 10 years, was changed to 20 years, and second time when we changed it to 30 years. In both the cases, certain procedure must have been adopted. I raise this point deliberately because in the course of talks outside, it is being suggested that once this Bill is passed, then there is no need of any ratification by the States. If this is the attitude of the present Government, I would like to be clear in my mind before I give my assent to the provision.

MR. DEPUTY CHAIRMAN: Well, I am sure, when the Minister replies, he will take care of this point.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, the debate would be conducted in a proper spirit and proper mood if the position is clarified now. If the Leader is willing to reply. let him reply.

MR. DEPUTY CHAIRMAN: He can reply if he wants.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): I would like to submit one point. When this issue was taken up, it was clearly explained to the leaders when we discussed with them that we wanted to get the Bill passed before 26th January. Because of this very reason, we converted this Private Members' Day into Government Business Day, and that too was agreed to by all the parties present there. So far as the ratification issue is concerned, according to the Law Ministry, even if we have ratification after 26th January and give retrospective effect, that will not be difficult but we wanted to create an impression in the minds of the people that before 26th January when the Parliament is meeting, the Parliament passes the legislation protecting guarantees given to them by making provision for reservation. And for obvious reason Friday, which is a Private Members' day, was converted into the Government Business day. Otherwise, if we could have discussed it on Monday, there was no point of converting Friday into a Government Business day.

SHRI LAL K. ADVANI: I am not asking that question as to why it was converted from a non-official day to the Government Business day. My question was: What is the Government's stand on this particular issue. whether this Bill needs ratification or not?

SHRI PRANAB MUKHERJEE: It needs ratification and it will be done.

SHRI LAL K. ADVANI: The reply given is: If it needs ratification it shall be done. My question is on a point of fact. It is not a hypothetical question. What is the Government's stand on this? Does it need ritification or not?

SHRI PRANAB MUKHERJEE: The moot question is whether the ratification could be done before 26th January and we found that it was not possible. Looking to the time schedule of the meeting of Parliament and getting it ratified by half of the State Legislatures, we found that it was simply and physically not possible. Thereafter the advice of the Law Ministry was obtained and they suggested that the ratification could take place after the 26th January, 1980.

SHRI BHUPESH GUPTA: I have a submission to make. I think, Sir. there is no use, with all respect to my friends on my side of the House, to pursue this thing in the manner in which our friend Mr. Advani wants to do. I think it was more or less agreed—in fact. I was not present in the Opposition Leaders' meeting—that this Bill should be passed during this very Session and before the 26th of January, for whatever reason. Sir, here ratification I think is necessary. I do not remember about the past, though I had been associated with the passage of a similar Bill. I think ratification is necessary. The Government should have come and told us very frankly, yes, ratification is very necessary (*Interruptions*) They have said it. Then that point is clear. Now, Sir, we are concerned not with the ratification. Here we are concerned with the enactment of this legislation. Obviously, everybody knows ratification follows after the enactment and then the President gives his assent. and it becomes the law of the land and in this case fundamental law of the land. Now here, Sir, there is something in what we have said. My friends are not very clear why should they want to give an opportunity to the Government to tell the world, specially members of the Scheduled Castes and the Scheduled Tribes, well, we wanted to pass it before the solemn day of independence, but the opposition came in the way. Do not give that chance. Do not give that chance at all. Besides, a sentiment is involved. Our Members of the Scheduled Castes and the Scheduled Tribes, who constitute 20 per cent of the population or whatever it is. a huge population, do not know all these intricacies of Parliament, your points of order, my point of order, the procedure. etc. and then they will take it as if Rajya Sabha was not interested in this very thing, they did not expedite it when the Lok Sabha had done it. With the massive majority in the other House they have done the job and here we, the massive majority in the opposition, have not done the job. I am not prepared to provide them this handle at all. (*Interruptions*) I am very glad to find that they do not want any handle at all. Therefore, I would appeal to you, do not insist on this point. In fact, we should pass it quickly. I think today the Bill should be passed. It is a commitment. We should stand by the commitment. I think we should also have in our mind the possible reaction and repercussion among the Scheduled Castes and Scheduled Tribes outside the House. They will not understand all that we are doing—the intricacies if ratification and passing and what is the meaning of this hurry. They are in a hurry. For mental or emotional feelings. or for whatever reasons, they are in a hurry. You can understand why it is so. Since we are going to do it anyhow, let us do it today.

SHRI SHANTI BHUSHAN: I entirely agree that this Bill should be passed today on the 25th of January in order to honour the sentiments of the Scheduled Castes and Scheduled Tribes in the whole country. But the purpose of seeking this clarification from the Government was that the Government may not make a mistake so that the purpose of the entire Bill may not get frustrated by not sending it for ratification to the State Assemblies because some people were mentioning that it does not require ratification. That is why we sought such a clarification because the constitutional position is quite clear that this does need ratification by more than half of the State Assemblies. In fact, there

[Shri Shanti Bhushan]

is a precedent also. Twice before the Constitution has been amended in this manner and every time the Bill. before it was presented for the assent of the President, had been sent to the States for ratification by more than half of the State Assemblies. That was the only purpose; otherwise we are very anxious that this Bill should be adopted today.

**श्री बुद्ध प्रिय मौर्य :** आदरणीय उपसभापति महोदय, मैं उस समाज को, चाहे वह कितने ही बड़े विद्वानों का समाज रहा हो हजारों वर्ष पहले का, जिसमें जाति के आधार पर सजाएं मिलीं, उसको मैं आदर्श समाज नहीं मानता । और आज के समाज को भी जब हम बीसवीं शताब्दी में जातियों के आधार पर, जन्म के आधार पर इनाम और सजाएं देते हैं इस समाज को भी मैं आदर्श समाज नहीं मानता । इस संविधान के संशोधन द्वारा उसी परम्परा को हम चालीस वर्ष के लिए करने जा रहे हैं जिस परम्परा के बारे में कांस्टीट्युएण्ट असेम्बली में डिबेट चली थी । परम पूज्य बाबासाहेब डा० अम्बेडकर ने जिस समय दस वर्ष के लिए रिजर्वेशन की मांग की थी उस समय की कांस्टीटुएंट असेम्बली की डिबेट को देखा जाय—छोड़ दीजिए महामना पंडित जवाहरलाल नेहरू की बात जिन्होंने पूरा समर्थन दिया, छोड़ दीजिए राष्ट्रपिता महात्मा गांधी की बात जिन्होंने सदन के बाहर पूरा समर्थन दिया लेकिन कांस्टीटुएंट असेम्बली में ऐसे बहुत से सदस्य थे जिन्होंने इस रिजर्वेशन का विरोध किया था । आज भी उस तरह की विचारधारा के लोग हैं, लेकिन विरोध नजर नहीं आता है । बाबासाहेब अम्बेडकर ने यह रखा कि यह रिजर्वेशन दस साल के लिए होना चाहिए तो इस बात का भी विरोध हुआ कि दस साल का समय बहुत लम्बा है, पांच साल का काफी है । आज वह विरोध नहीं हो रहा है । उसके कारणों में मैं बाद में जाऊंगा । मैं यह निवेदन कर देना चाहता हूं कि इस संरक्षण के पीछे राजनैतिक दलों के नेताओं का निहित स्वार्थ छिपा हुआ है । इस संरक्षण के माध्यम से राजनैतिक दलों को चलाने वाले सवर्ण नेता रिजर्व सीट्स पर अपनी हां में हां मिलाने वाले लोगों को लाते हैं । मैं इस पर बाद में आऊंगा । मैं इस बात को यहीं समाप्त करना चाहूंगा । संघर्ष अम्बेडकर पैदा करता है और संरक्षण जगजीवनराम पैदा करता है । संरक्षण अम्बेडकर पैदा नहीं कर सकता है ।

जहां तक इस संरक्षण का प्रश्न है, इसके दो रूप हैं—पहला रूप है संविधान में जिसके लिए चालीस साल का समय हम रखने जा रहे हैं, जिस को मैं पोलिटिकल रिजर्वेशन कहूंगा । इस संविधान का आर्टिकल 330 शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के लोगों के लिए पार्लियामेंट में संरक्षण की व्यवस्था करता है । संविधान की धारा 331 एंग्लो-इंडियन्स को भी ले आती है । ये एंग्लो-इंडियन्स भी एक तरह से शेड्यूल्ड कास्ट्स की पतंग के पुछल्ले बन कर उड़ रहे हैं । मैं नहीं जानता कि क्या व्यवस्था है, किस आधार पर यह किया जाता है । इसके अलावा संविधान का आर्टिकल 332 स्टेट असेम्बलीज़ में संरक्षण की व्यवस्था करता है और 333 एंग्लो-इंडियन्स के लिए स्टेट असेम्बलीज़ में व्यवस्था करता है । इस संविधान का आर्टिकल 334 कहता है ... *(Interruptions)* क्यों आपत्ति कर रहे हैं । मैं तो बहुत थोड़ा समय लूंगा । उपसभापति महोदय, आपने बहुत कृपा की जो मेरा नाम ले लिया । यह तो मेरा सौभाग्य है । मैं तो आज न इधर से दबा हुआ हूं और न उधर से दबा हुआ हूं । आज मैं स्वतन्त्र हूं इसलिये मुझे बोलने दीजिये । मेरा निवेदन यह है कि आर्टिकल 334 केवल राजनैतिक संरक्षण को कंट्रोल करता है । अगर यह सदन इसको पास न करे या इस देश की आधे से ज्यादा असेम्बलियां इसको पास न करें तो केवल असेम्बलियों और पार्लियामेंट का ही संरक्षण जायेगा । सरकारी नौकरियों का संरक्षण नहीं जायगा ।

आर्टिकल 335 इसके बाद आता है जिसमें कहा गया है :—

"The claims of the members of the Scheduled Castes and the Scheduled Tribes shall be taken into consideration, consistently with the maintenance of efficiency of administration, in the making of appointments to services and posts in connection with the affairs of the Union or of a State."

और पोस्ट में प्रमोशन भी आ जाता है। जिस दल को मैं छोड़ कर आया हूं वहां इस पर भी झगड़ा था। सर्विसेज और पोस्ट के अर्थ लोकदल के नेता जानते ही नहीं हैं। सरकारी नौकरियों का जो संरक्षण है उसके लिये विधान विधाताओं ने कोई समय निश्चित नहीं किया है। यह उस समय तक के लिये है जब तक कि हिन्दुस्तान की पार्लियामेंट और यहां की आधी से अधिक असेम्बलियां उसको समाप्त नहीं कर देती हैं। इसलिये सरकारी नौकरियों में जो संरक्षण शेड्यूल्ड ट्राइब्स और शेड्यूल्ड कास्ट्स के लिये है उसको इससे मिलाना नहीं चाहिए। लेकिन उसकी हालत क्या है। आर्टिकल 335 के अंतर्गत जो संरक्षण दिया गया है उसमें आई ए एस में केवल ढाई प्रतिशत लोग शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के आ पाए हैं। तीस वर्ष के बाद भी जो क्लास वन की पोस्ट हैं, जो सैकड़ों की तादाद में हैं उन में शेड्यूल्ड कास्ट्स तथा शेड्यूल्ड ट्राइब्स, केवल दो फी सदी पाये जाते हैं। ऐसे बहुत से महकमे हैं, जिनमें एक भी आदमी शेड्यूल्ड कास्ट का नहीं है। मेरे पास समय नहीं है नहीं तो मैं एक एक महकमे को लेकर बताता कि जहां एक भी शेड्यूल्ड कास्ट का अफसर नहीं है। आखिर कहीं न कहीं हमारे मन में खोट है। कहीं न कहीं हम गलती कर रहे हैं। मैं निवेदन करना चाहता हूं कि हिन्दुस्तान में तीन सौ से ऊपर हाईकोर्ट के जजेज हैं लेकिन उन में से केवल चार ही शेड्यूल्ड कास्ट और और शेड्यूल्ड ट्राइब्स के हैं। हिन्दुस्तान में ऐसे हजारों लोग हैं शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के जो वकालत करते हैं, ऐसे भी हैं जो ग्रेजुएट हैं, ऐसे हजारों लोग हैं उनमें से जिनकी 10 या 15 साल की वकालत है, लेकिन उन में से किसी को हाई कोर्ट का जज बनाने का कोई यत्न नहीं किया गया है। मैं यह निवेदन करना चाहता हूं कि तीस वर्ष के संरक्षण के बाद भी हिन्दुस्तान की जो सर्वश्रेष्ठ अदालत है सुप्रीम कोर्ट उसमें शेड्यूल्ड कास्ट का एक भी जज नहीं है। यह बताता है कि इस देश के सवर्ण समाज की मनोवृत्ति क्या है, चाहे वह किसी भी दल से संबंध रखता हो। यह बताता है कि उनकी मनोवृत्ति क्या है और वह क्या चाहते हैं। सरकारी नौकरियों का संरक्षण की बात से अब मैं आगे बढ़ना चाहता हूं और असेम्बली और पार्लियामेंट के रिजर्वेशन के संबंध में निवेदन करना चाहता हूं कि इसमें भी कहीं न कहीं दोष रह गया है। उस दोष को मैंने स्वयं देखा है। जिस लोक दल में मैं था उसमें दर्जा चार पास को टिकट दिया गया और एक ज्वायंट सेक्रेटरी, जो शेड्यूल्ड कास्ट का नौजवान था जो लन्दन से विशेषज्ञ है, जिसने ज्वायंट सेक्रेटरी के पद को लात मारी थी उसको टिकट नहीं दिया गया और उस के बजाय एक प्राइमरी स्कूल पास को टिकट दिया गया। इसका मुझे तल्ख तजुर्बा है और इस तरह के तजुर्बे मुझे कांग्रेस में भी हुए हैं। मैं यह निवेदन करना चाहता हूं कि क्या वजह है कि उन रिजर्व सीट्स से लोग तो चुन कर आते हैं लेकिन जैसा कि शास्त्री जी कह रहे थे उसके बाद भी, आज तीस साल के बाद भी कत्ल होते हैं, बलात्कार होते हैं। तो उसका केवल एक कारण यह है कि जो शेड्यूल्ड कास्ट के लोग जो चुन कर आते हैं इन सीटों पर वे भयभीत रहते हैं इसलिये कि अगर उन्होंने शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स की लड़ाई संसद में की तो उसके बाद उनको टिकट नहीं मिलेगा और अगर टिकट मिलेगा तो सवर्ण लोग उसको चुन कर नहीं

[श्री बुद्ध प्रिय मौर्य]

भेजेंगे। अगर आपकी ऐसी इच्छा है—मेरी तो इच्छा नहीं है कि यह संरक्षण बढ़ाया जाय, लेकिन अगर आपकी यह इच्छा है तो संरक्षण को बढ़ा दीजिए, लेकिन इस संरक्षण के पीछे देश का बटवारा छिपा हुआ है। देश का बटवारा उस समय हो गया था जब मुसलमानों के लिये अलग संरक्षण कर दिया था। मुझे विश्वास हैं कि जिस दिन आप इस संरक्षण को समाप्त करने लगेंगे तो इस शेड्यूल्ड कास्ट में कोई जिन्ना पैदा होंगे और पृथक होने की मांग करेंगे। मैं निवेदन करना चाहता हूं कि इस संरक्षण को समाप्त करना चाहिए। इसकी कोई आवश्यकता नहीं है। क्या आज मुसलमानों के लिये उत्तर प्रदेश में कोई संरक्षण है? आबादी के लिहाज से 9 संसद में आ सकते थे, लेकिन 19 आये हैं। क्या उनको कोई संरक्षण है। कांस्टी ट्यूयेंट असेंम्बल में कोई संरक्षण था क्या? एक आदमी भी बहुत काम कर सकता है। डा० अम्बेडकर ने वहां जो कुछ किया क्या वह कुछ कम था? इसलिये मेरा निवेदन है कि अगर आपकी इच्छा है कि इस संरक्षण को बढ़ाया जाये तो मेरी भी इच्छा है। यदि इस देश के नेता इसको सही मानते हैं तो मैं भी आपके पीछे खड़ा हो जाता हूं।

6 P.M.

सच्चे शेड्यूल्ड कास्ट के प्रतिनिधियों को लोक सभा में आने दीजिए, स्टेट असेम्बलियोंमें आने दीजिए। वे कैसे आयगे? जो सुरक्षित स्थान हैं उन पर केवल शैड्यूल्ड कास्ट के लोगों को वोट देने का अधिकार हो पढ़े लिखे लोग, शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के लोग जिनके मन में ज्वाला धधकती है, जो सही माने में शोषित समाज की विडम्बनाओं के सबूत हैं, जो उससे लड़ना चाहते हैं जब वे चुन कर आयेंगे तभी उनका उत्थान हो सकता है। इसलिये मैं मांग करता हूं कि रिजर्वेशन को खत्म करो। अगर रखते हो तो शैड्यूल्ड कास्ट के लोगों के लिए पृथक निर्वाचन होना चाहिए ताकि वह अपने प्रतिनिधियों को चुन कर भेज सकें आप में से कोई भी यह कह सकते हैं कि इससे समाज टूटेगा। मैं समाज जोड़ने की बात करता हूं। जो जनरल सीटे हैं उन पर सब को वोट देने का अधिकार रहे। इससे समाज जुड़ा रहेगा। लेकिन शैड्यूल्ड कास्ट की जो सुरक्षित सीटें हैं उन पर केवल वही लोग चुन कर आयें जिनको शैड्यूल्ड कास्ट के लोग भेजें। क्या आप इसके ऊपर चिन्तन करेंगे? आप लोग ऐसा नहीं करेंगे क्योंकि ये लोग आपकी गुलामी से छूट जायेंगे। कितने लोग हैं जो स्टेट ऐसेम्लीज या संसद में एम० एल० ए या एम० पी० बनने के बाद नेताओं को खुश करके मिनिस्टर बने, कितने लोग हैं जो स्टेट मिनिस्टर थे कैबिनेट मिनिस्टर बने। यह है शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज का इतिहास। हमने देखा है जितने भी शेड्यूल्ड कास्ट के बिल आए हैं उनको शैड्यूल्ड कास्ट के लोगों ने पेश नहीं किया है। जितने भी कालिंग अटेंशन नोटिस यहां या स्टेट असेम्बलियों में आये हैं उन में से 90 से ज्यादा—मैंने इस पर रिसर्च की है—90 फी सदी से ज्यादा गैर शेड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के लोगों के द्वारा आते हैं। शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के द्वारा केवल 10 परसेंट आते हैं। तो क्या गारंटी है कि शैड्यूल्ड कास्ट का हित केवल शैड्यूल्ड कास्ट के लाग कर सकेंगे। ये समस्याये हैं जिन पर विचार होना चाहिए। मुझ अफसोस हैं कि इतनी बड़ी चीजों के लिए, इतने बड़े कदम उठाने के लिए हमने यहां चार घंट रखे। यहां बहस चलती हफ्तों बहस चलती तो हम बताते कि संरक्षण का क्या अर्थ निलकने वाला है।

इस चुनाव के अन्दर, श्रीमन्, मैंने देखा है कि पार्टियों के बंधन टूट गये थे, लोग जातियों के आधार पर जहर फलाने लगे थे आप संरक्षण करने जा रहे हैं। क्या वोट देने का अधिकार शैड्यूल्ड कास्ट के आदमी को है? पश्चिमी उत्तर प्रदेश में ऐसे बहुत से

क्षेत्र हैं जिसमें वोट नहीं डालने दिये गये। लाठी के बल पर वोट डाले गये, जो स्वतन्त्र रूप से वोट डालने आये थे उनको मारकर भगा दिया। श्रीमन्, शैड्यूल्ड कास्ट के आदमी को जो वोट अपने मन से डालना चाहता है, नहीं डालने दिया गया। 3 जनवरी का कई आदमीयों को शूट कर दिया गया। बिहार के अन्दर ऐसे बहुत से क्षेत्र हैं जहां शैड्यूल्ड कास्ट के लोगों को वोट नहीं डालने दिया जाता है ... (*(Interruptions)*) । बिहार में भी हैं। बिहार के अन्दर ऐसे क्षेत्र हैं, कई कांस्टीट्युएसीज़ में सौ-सौ, डेढ़-डढ़े सौ, दो-दो सौ पोलिंग स्टेशन हैं जहां पर उनको वोट नहीं डालने दिया जाता है ।

श्रीमन्, संरक्षण के क्या माने हैं। जब हम आजाद हुए थे तब कोई वोट डालने से नहीं रोकता था। सन् 1952 में वोट रोकते नहीं सुना। सन् 1957 में नहीं रोके गये, उसके बाद लाठी के बल पर वोट डलवा दिये गये। एक एम० पी० ने मुझसे कहा कि मैं जीतता नहीं, हमने वोट डंडे के बल पर डलवा लिये। अगर शोषित समाज के लोगों को मताधिकार नहीं दे सकते तो मैं रिजर्वेशन का हामी नहीं। मैं कहता हूं— "Let the land of the nation go to the actual tiller of the land". इस देश की भूमि को उन लोगों के हाथ में जाने दो जो उसको जोतते हैं, जो उससे कमाते हैं, चाहे वह किसी कौम के हैं। अगर संरक्षण करना है तो आर्थिक क्षेत्र में संरक्षण करिये। उससे शोषित समाज का कल्याण हो जायगा। उससे शोषित समाज अपने पैरों पर खड़ा हो जाएगा। जिस संरक्षण की बात आप कर रहे हैं उससे कोई कल्याण होने वाला नहीं है। उससे कोई उधार होने वाला नहीं है। मैं आपका ज्यादा समय नहीं लूंगा। अगर समय रहता तो कांस्टीट्युएंट असेम्बली की डिबेट में कोट करता। 400 करोड़ से ज्यदा जो आज दुनिया की आबादी मानी जाती है उसमें से तकरीबन 70 करोड़ लोग गरीबी क रेखा से नीचे आते हैं और उन 70 करोड़ में से 35 करोड़ इन्सान इस देश में गरीबी की रेखा के नीचे हैं। 35 करोड़ की आबादी केवल शैड्यूल्ड कास्टस की नहीं है 35 करोड़ की आबादी केवल शेयुल्ड ट्राइब्स की नहीहैं इसमें ब्राह्मण भी शामिल हैं, ठाकुर भी शामिल हैं, बनिया भी शामिल हैं, बैकवर्ड क्लास भी शामिल है। इसमें हिन्दू भी शामिल हैं, मुसलमान भी शामिल हैं, सिख भी शामिल हैं, ईसाई भी शामिल हैं। 35 करोड़ आदमी गरीबी की रेखा के नीचे रहते हैं। आपको इन गरीबों की समस्या हल करनी हैं, उनका कल्याण करना है। यह बात मैं मानता हूं कि जहां तक शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स की बात है वे गरीबी की रेखा के नीचे ज्यादा हैं।

मैं बताना चाहता हूं कि आज संरक्षण के नाम पर वैस्टेड इंस्टरेस्ट पैदा हो गया है। मैं बताना चाहता हूं कि मेरे अपने परिवार में, मेरे अपने संबंधियों में, रिश्तेदारों में 35 गेजेटेड आफ़िसर्स हैं। एक परिवार में 35 गेजेटेड आफ़िसर्स के हो जाने से इस बीमारी का इलाज होने वाला नहीं है। इस बीमारी का इलाज तभी हो सकेगा जब हम शैड्यूल्ड कास्ट की परिभाषा ही बदल देंगे। कांस्टीट्यूशन में इसकी परिभाषा गलत दी हुई है। इसमें परिभाषा दी हुई है: Scneduled Caste are those who are socially and educationally backward शैड्यूल्ड कास्टस के आदमी जो लखपति हैं, ऐसे शैड्यूल्ड कास्टस के आदमी जो इन्कम टैक्स देते हैं, ऐसे शैड्यूल्ड कास्टस के आदमी जिसके पास चल-अचल सम्पत्ति है पांच लाख से ज्यादा, इस परिभाषा में आ जाते हैं इसलिये मैं इस परिभाषा को नहीं मानता। मैं चाहूंगा कि इस शेड्यूल्ड कास्ट की परिभाषा

[श्री बुद्ध प्रिय मौर्य]
बदली जाए। शेड्यूल्ड कास्ट्स की परिभाषा यह होनी चाहिए:—

"Scheduled Castes are those who are socially, educationally and economically backward."

जब तक यह परिभाषा नहीं बदली जाएगी तब तक गरीब शेड्यूल्ड कास्ट के आदमी को इसका लाभ नहीं मिलेगा। इसका लाभ मिनिस्टर के बेटे को मिलेगा, शेड्यूल्ड कास्ट एस० पी० है उसके बेटे को मिलेगा, उसकी बेटी को मिलेगा और शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के गरीब लोग हैं उनके बच्चों को नहीं मिलेगा क्योंकि वेस्टेड इन्टरेस्ट पैदा हो गये हैं। आज से 20-25 साल पहले जो शेड्यूल्ड कास्टस के लोग गजेटेड आफ़िसर बने थे आज उन्हीं के लड़के-लड़कियों को लाभ हो रहा है, आज रिजर्वेशन सीट पर उन्हीं के लड़के-लड़कियां आ रही हैं। जो आज एल०डी०सी० या यू०डी०सी बन गया है क्या उसके बच्चे एम०पी० एम०एल०ए० के लड़कों से मुकाबला कर सकते हैं। क्या गजेटेड अफिसर के बच्चों से मुकबला कर सकते हैं। कलेक्टर या एस० पी० के लड़कों से मुकाबला कर सकते हैं। आज आप व्यवस्था कर रहे हैं शोषित समाज के लोगों के लिए। मेरा कहना है कि वास्तव में इस पर डिटेल में बहस होनी चाहिये थी। अफ़सोस है कि इतने अहम मसले को हम यों ही टाल रहे हैं। इस पर हमें पूरी बहस करनी चाहिए थी। खैर, मैंने सदन का ज्यादा समय ले लिया। क्योंकि भावना से ओतप्रोत था इसलिये मैंने अपने मन की बात कह दी। आज मैं किसी दल के गठबन्धन में नहीं हूं इसलिये मैं खुलकर कह सकता हूं जो मैं एक मुद्दत से महसूस कर रहा था। आदरणीय इन्दिरा जी जब प्रधान मंत्री थीं तो मैं साधारण मंत्री था उनकी कैबिनेट में। उस समय मैंने 64 पेज का एक पत्र लिखा था। उस पत्र का जिक्र करना मैं यहां उचित नहीं समझता लेकिन अपनी इस भावना को सन् 1975 के उस पत्र में मैंने डाली थी लेकिन कुछ हुआ नहीं। आज भी मुझे कुछ होता नजर नहीं आता। मुझे लगता है कि इस देश में इस सदन के बाहर आज से 5 वर्ष बाद, 10 वर्ष बाद या 15 वर्ष बाद एक ऐसा मुजाहिरा होगा जिससे इस देश की एकता को खतरा होगा। उसकी जिम्मेदारी आपकी होगी। उसकी जिम्मेदारी हम और आप सब पर होगी। आज जो आंखें बन्द कर के इस बिल का समर्थन कर रहे हैं उनकी जिम्मेदारी होगी। धन्यवाद।

SHRI SCATO SWU (Nominated): Sir, I feel that mere reservation of seats in Parliament and State Assemblies for the Scheduled Castes and Scheduled Tribes will not work any magic for the Scheduled Castes and Scheduled Tribes people. As you know, all over India wherever the Scheduled Castes and Scheduled Tribes and Harijans are living, those places are normally known as sensitive areas. And we cannot just ignore the huge population of these less fortunate people. And that is why I wanted to tell our hon. Home Minister that unless the representatives of the Scheduled Castes and Scheduled Tribes in Parliament and in State Assemblies are readily heard and their views honoured, it will have no meaning and it will bring no change in the plight of the people of the Scheduled Castes and Scheduled Tribes. So, I would like to ask the hon. Home Minister whether he is ready to hear the voice of the representatives of this unfortunate class of people in Parliament and in the State Assemblies as well.

Sir, I wanted to emphasise not the political reservation but I wanted to emphasise the importance of the economic and social aspect. It is a good thing that political reservation has been provided to these less fortunate people. But I feel it is something like a house being given to a person but the person being denied to have furniture and consumer goods in his house. It will be exactly like that. So we want to have more of economic assistance and social rearrangement on

that we can catch up with the rest of the people of India. The reservation of seats in all services of the Government of India should be made more adequate and these reserved seats should go to nobody on any pretext, because it has been our experience that our reserved seats have been given to others on the excuse that suitable candidates are not available. And education is another important factor for our people. It is a fact that we have not done much in the field of education till this day. So I want to appeal to our Home Minister to give more liberal assistance to meritorious students of the Scheduled Castes and Scheduled Tribes.

The word "self-reliance" is very often used by the leaders of our country. To me the word "self-reliance" will have no meaning unless the interests of hundreds of people who are ill-clad, ill-fed, without a house and without land, are looked after. Otherwise by using this word constantly, we will be putting ourselves to shame. So, in order to have self-reliance. I appeal to the Government of India to look more intensively, more earnestly to the interests of the less fortunate people. Self-reliance does not mean that it is only for politicians or bureaucrats. Self-reliance is for the entire population of the country.

Regarding the question of untouchability, I have a good number of Brahmin friends. I very often go to their places to have lunch and dinner and it has been my sad experience that the cooks who serve us. throw the things at us lest we should touch them. This is something which I cannot understand. There has been the assertion that untouchability would be completely removed but the Government of India has failed so far to do it. So I appeal to all that this manmade social bar should be removed by man himself. I would appeal to the Home Minister to go into this matter as well. In the life of a nation thirty years are something like thirty days. Over the last thirty years we could not do much for the Scheduled Castes and Scheduled Tribes. By extending this period by ten years I do not think much will be done for these less fortunate people. However, I appeal that this reservation in Government service, in Parliament and in State Assemblies should continue till the Scheduled Caste and Scheduled Tribe people become as good as the others. It is a matter of deep regret that there are certain elements who are vehemently opposed to reservation of seats. I appeal to all those friends to give up their unbecoming opposition. We earnestly look forward to the time when the words 'Scheduled Castes and Scheduled Tribes' shall be abolished constitutionally and we shall all be known as Indians and not as Indians of Scheduled Castes and Indians of Scheduled Tribes.

With these words I support this Fortyfifth Constitution Amendment Bill.

SHRI B. D. KHOBRAGADE: Mr. Deputy Chairman, the provision in the Constitution is being amended for the third time to etxend the period of reservation for Scheduled Castes and Scheduled Tribes in Lok Sabha and State Assemblies. There has been general support to this Bill from all quarters. But I am happy to note that there was at least the lone voice of dissent. that of Mr Maurya. I endorse the views expressed by Mr. Maurya so far as political reservation in this country is concerned. It does not mean that we do not want representatives of Scheduled Castes and Scheduled Tribes to enter the legislatures. We do want that they should get representation in Lok Sabha as well as State Assemblies. But mere representation is not enough. That representation must be effective. And if reservation of seats cannot make any difference to effective representation, then such a provision in the Constitution is useless. Dr. Ambedkar, who had fought for securing political rights

[Shri B. D. Khobragade]

for the downtrodden people of this country, was the first man in 1955 to demand that reservation of seats should be scrapped. Why should a man. who fought throughout his life for securing the right to the downtrodden, come forward now and say that provision of reserved seats in Lok Sabha and State Assemblies should be scrapped? There must be some meaning in it. In 1960 our party had opposed this Bill when an attempt was made for the first time to extend the period of reservation. If you go through the proceedings of Lok Sabha, the Bill was almost defeated. But surreptitiously it was announced that the Bill was passed. In 1970 when again the second Bill was brought to extend this period of reservation we thought even though effective representation was not there, at least some kind of representation would be there, therefore, let us support this time the Constitution Amendment Bill and let us extend the period of reservation. This time I do not welcome the Bill. Nor do I oppose it. I am just indifferent because I feel that this Bill will not serve any purpose so far as the welfare of the Scheduled Castes people is concerned. We want that there should be effective representation. May I ask the leaders of different political Parties? Are they really interested in the welfare of Scheduled Castes and Scheduled Tribes? Then, are they interested in providing for effective representation in the various State Assemblies and in the Parliament? Then, why don't you accept the demand made by Shri Maurya and make a provision for separate electrorate for Scheduled Castes and Scheduled Tribes so that the Scheduled Castes and the Scheduled Tribes can elect their own effective representatives? Now, how can they elect the proper representatives? A person getting 90 per cent of the Scheduled Caste votes is defeated while a person who gets only 10 per cent of the Scheduled Caste votes is elected with the support of Caste Hindu votes. And you say that he is the representative of the Scheduled Castes. You want to provide representation to the Scheduled Castes and the Scheduled Tribes in that manner just to befool them. Why was Dr. Ambedkar defeated thrice? He was defeated in 1952. Again, in 1954 he was defeated. And defeated by whom? By any prominent or better person than Dr. Ambedkar who spent his whole life for the sake of down-trodden people and who was an eminent scholar? He was defeated by a primary, fourth class person in spite of the fact that Dr. Ambedkar polled 95 per cent of the Scheduled Castes and Scheduled Tribes votes. A primary, fourth-class person with the support of the Caste Hindu votes was elected, though he got only 5 per cent of the Scheduled Caste votes. If we cannot have representatives like Dr. Ambedkar who polled 90 per cent of the Scheduled Caste votes, what is the use of this provision to provide representation in the Lok Sabha or in the State Assemblies? Of course, perhaps the leaders of this country might not agree with the provision for separate electorate. But there is another method by which, without making any provision for reservation of seats in the Lok Sabha or State Assemblies, we can have effective representation for the Scheduled Castes and the Scheduled Tribes. If you are really interested in the welfare of these people, why don't you accept this method, namely, proportional representation? Are you prepared to accept it? If you want the Scheduled Castes people to send their effective representation to the Lok Sabha, then accept the proportional representation system. I know, previously, almost all the political parties, except the Congress, had passed resolutions demanding introduction of proportional representation system in India. In 1977 there was a massive victory for the Janata Party which also wanted proportional representation. But when in power they forgot about it. Now that they have been defeated, they have started talking about proportional representation.

Recently, Communist Party also has been demanding the same thing...

SHRI BHUPESH GUPTA: We have been demanding it right from the day we came here.

SHRI B. D. KHOBRAGADE: Therefore, I suggest that if the leaders of this country are really interested in providing for effective representation to the Scheduled Castes and the Scheduled Tribes, they should adopt the system of proportional representation because by that system only we can send effective representatives to the Lok Sabha and State Assemblies.

Shri Maurya gave one instance of a Ph.D. who returned from London not being selected for a job, but another man was selected. That was only one example. There are so many other examples. The leaders only want 'yes' men. Under the present system of reservation, political parties will select such candidates who will support them blindly. Anybody who raises his voice or expresses his dissent will be thrown out. If that is the position, how can the representatives of the Scheduled Castes elected to the Lok Sabha and the State Assemblies with the support of the Caste Hindu votes fight for the cause of the Scheduled Castes and the Scheduled Tribes?

Reference has been made to the atrocities perpetrated against the Scheduled Castes. Each political Party is blaming the other political party. Shrimati Indira Gandhi also used to blame the Janata Party for the atrocities perpetrated against the Scheduled Castes. What about Andhra State? It was ruled by the Congress(I). Are not atrocities committed there against the Scheduled Castes people? I am not going into that. I am not blaming any single Party. All Parties are committing atrocities against the Scheduled Castes people. And, therefore, when I got elected with the support of caste Hindus, can I dare to go against the caste Hindus? Supposing, I want to draw water from a public well of the caste Hindus, I cannot fight for the rights of the down-trodden people. I will indirectly support the caste Hindus. This is what is happening throughout the country. Therefore, Sir, if you want that the conditions of the Scheduled Castes people should be ameliorated or improved, then scrap this ineffective provision of giving reservation in Lok Sabha and State Assemblies. In place of the reservations, let there be the proportional representation system.

One more point. Mere political reservation is not enough. Many Members in this House raised the question of the betterment of the economic conditions. Lip service is being paid, but nothing concrete has been done to improve their economic condition by way of any agrarian reforms. It has been said that the land should be given to landless persons, to the person who tills the land. But in spite of thirty years we see that there is no progress, so far as the agrarian reforms are concerned. No land is given to the Scheduled Castes people. Whatever land is being given to them is again being taken over; they are being deprived of the benefits of the land. Only last year we have seen that in Kanjhawla, a place only 13 miles away from Delhi, attempts were made to deprive those people of their lands. There was agitation by big landlords that lands allotted to the Scheduled Castes people should be taken over. If such kind of things continue in this country, I do not think any better position would be available for the Scheduled Castes people.

Services: Reservation in services must continue. As pointed out by Shri Maurya, there is no time-limit for this. Time-limit is only for political reservations. Many Members have quoted figures. I need not quote them. There is inadequate reservation even in Class II and Class III services, and no reservation so far as Class I services are concerned. There is a sinister attempt these days by some interested persons, by those per-

[Shri B. D. Khabragade]

sons who are not interested in the welfare of the Scheduled Castes people, to oppose reservations in services. They are demanding that reservation in services must go. Some organisations have cropped up recently, some Government employees are organising themselves, demanding that the reservations in services must go. I do not know what the Government is doing at present to tackle those opposing organisations who are demanding scrapping of reservations in services for Scheduled Tribes and Scheduled Castes people. As long as they do not get adequate representation in services, the provision of reservations in services must continue, and the Government must make every effort to see that the Scheduled Castes people get adequate representation.

There is another point I would like to refer to, and that is the question of the Buddhists. The Buddhists originally belonged to the Scheduled Castes. Under the leadership of Dr. Babasaheb Ambedkar, they converted to Buddhism. But, as pointed out by Mr. Maurya and some other friends, there is no change, so far as the social and economic conditions are concerned. Therefore, the facilities that are being made available to the Scheduled Castes persons should be extended to the Buddhists also. We have been making this demand for the last 20 years. Because of our efforts, some educational facilities were extended to the Buddhists in 1970-71. But after that, the principle of reservation in services has not been accepted. When the principle has been accepted, and when in spite of conversion there is no change in the social, economic or educational conditions of the Buddhists, then the same principle should be accepted and the provision should be made for reservation in services also. There is a change of Government now. The Government is now headed by Shrimati Indira Gandhi. We have also been urging since long that the service facilities should be extended to the Buddhists. She is at the helm of affairs of the country. I hope she will be in a position to consider our demand and extend the facilities in services which are now enjoyed by the Scheduled Caste people to the Buddhists. Thank you, Sir.

**ज्ञानी जैल सिंह :** उपसभापति जी,...

SHRI K. K. MADHAVAN: Before the hon. Minister speaks, Sir, I want a clarification from him. It was reported in the press that the hon. Minister concurred with some Members who demanded that the same benefits of reservation for Scheduled Castes and Scheduled Tribes should be extended to converts to other religions like the Christianity and the Buddhism. I want to know whether he has made a statement like that and whether it was proper on the part of the Minister to make such a statement. I want to know whether it was relevant to the Bill before this House and the other House and whether it is not out of time because that relates to another article of the Constitution. Now, we are connected with a different article. I want to know this from the hon. Minister.

MR. DEPUTY CHAIRMAN: Let the Minister reply now.

**ज्ञानी जैल सिंह :** उपसभापति जी, इस बिल पर जो आनरेबल मैम्बर साहेबान ने अपने विचार प्रकट किये, वे बहुत महत्वपूर्ण हैं और यह बिल भी बहुत महत्वपूर्ण है और एक तारीखी वाक्या है।

मुझे इस बात पर हर तरफ से सत्कार योग्य मेम्बरान की जो राय मिली है, उसके लिये मैं उनका धन्यवाद करता हूं कि उन्होंने इस बिल का समर्थन किया। दो, तीन आनरेबल मेम्बर साहेबान ने समर्थन नहीं किया, विरोधता भी नहीं की, न रद्द, न कबूल और चिन्ता

प्रकट की है कि इस बिल से हरिजनों का सुधार नहीं होगा । कुछ मेम्बर साहेबान ने इस बात के लिये अपने ख्यालात रखे हैं कि तीस साल में रिज़र्वेशन से कुछ नहीं हुआ तो और दस साल में कैसे होगा । तो मैं बड़े अदब से प्रार्थना करना चाहता हूं कि स्वतंत्रता का मतलब यह होता है कि किसी कौम को राजनीतिक, आर्थिक, सामाजिक और रूहानी स्वतन्त्रता मिल जाए । मगर सबसे बड़ी स्वतन्त्रता राजनीतिक होती है । अगर राजनीतिक स्वतन्त्रता न मिले तो आर्थिक और सामाजिक स्वतन्त्रता भी नहीं मिलती ।

दुनियां में ऐसे लोग हैं जो बहुत अमीर हैं, मगर आर्थिक तौर पर वे बहुत ऊंचे हो सकते हैं । राजनीतिक तौर पर स्वतन्त्रता के हीन होते हुए वे गरीब आदमियों के कदमों को छूते हैं क्योंकि जो सबसे बड़ी पावर है वह राजनीतिक पावर है, राजनीतिक स्वतन्त्रता राजनीतिक रिज़र्वेशन का नतीजा आज हिन्दुस्तान में य हुआ है कि हरिजन भाई और शैड्यूल्ड कास्ट एण्ड शैड्यूल्ड ट्राइब्स के लोग आज डिप्टी कमिश्नर ही नहीं, वे कमिश्नर तक पहुंचे हुए हैं, डी० आई० जी० तक पहुंचे हुए हैं जिन को कि पटवारी की नौकरी मिलना भी गुलाम हिन्दुस्तान में मुश्किल था । उन्होंने प्रतिनिधित्व प्राप्त करने के बाद हिन्दुस्तान की सैण्ट्रल गवर्नमेंट में और प्रान्तीय सरकारों में अपना प्रभाव पाया है और उस प्रभाव से जो नीतियां बनती हैं, उन नीतियों से उनकी आर्थिकता को भी फायदा पहुंचाया है, उनकी एजूकेशनल, सामाजिक हालत को भी फायदा पहुंचाया है । इसलिए मैं यह कहता हूं कि जब विधान बना तो 10 साल के लिए किया । फिर पंडित जी के जमाने में 10 साल के लिए बढ़ाया गया और फिर इन्दिरा गांधी के ज़माने में 10 साल के लिए बढ़ाया गया और अब भी श्रीमती इन्दिरा गांधी की रहनुमाई में 10 साल बढ़ाए जा रहे हैं ।

कुछ दोस्तों को यह फिक्र थी कि जब तक परिवर्तन नहीं होता तब तक इस समाज की भलाई नहीं हो सकती । वे यह भी कहते थे कि हिन्दू समाज में अपर क्लास के लोग मजबूरी से कुछ करते हैं, मगर दिल से कुछ नहीं करते । उपसभापति जी, मैं इस बात से इत्तिफाक नहीं करता । मेरा यकीन है कि कोई भी मज़हब किसी इन्सान को छोटा बड़ा समझने की इजाज़त नहीं देता । न किसी ऋषि ने, न किसी मुनि ने, न किसी अवतार ने, न किसी गुरु ने ऐसा कहा । लेकिन दुनिया में दो किस्म के इन्सान हमेशा रहते हैं—एक इनसान होते हैं, एक शैतान होते हैं, एक देवता होते हैं फरिश्ते होते हैं, एक राक्ष होते है । आज भी दुनियां में जो खुदापरस्त लोग हैं उन की दुनियां और है, जो फिरकापरस्त लोग हैं उनकी दुनियां और है । अगर हम हिन्दुस्तान की संस्कृति को जानते हैं, उसके इतिहास को मानते हैं तो हमको मानना पड़ेगा कि हिन्दू समाज के सबसे बड़े अवतार भगवान राम जी थे, लेकिन भगवान राम जी ने लोगों के कहने की परवाह नहीं की और भीलनी के झूठे बेर खाए थे और यह जो हरिजनों की सदियों पुरानी समस्या है उसको हल करने का यत्न किया था, भगवान कृष्ण ने दुर्योधन को छोड़ कर एक शूद्र विदुर के घर में रह कर एक शंहशाह के गुस्से और नाराजगी को बर्दाश्त किया था । इसी तरह गुरु-नानक देव ने किया ; इसी तरह उसके बाद हमारी आजादी के देवता देशपिता महात्मा गान्धी जी आए, जिन्होंने अपने आश्रम में कुरानशरीफ, गुरु ग्रन्थ साहब, एंजील और वेद शास्त्रों को रखा और इन लोगों को 'हरिजन' नाम महात्मा गांधी ने दिया था ।

**श्री बुद्ध प्रिय मौर्य** : ज्ञानी जी बोल रहे हैं ।

**ज्ञानी जैल सिंह** : मौर्य जी, मुझे आप की बात से प्रेरणा मिली । आप ने बुद्धिस्टों का जिक्र किया । आप ने इस बात का जिक्र किया कि इस देश के समाज में परिवर्तन नहीं आ सकता । आप ने यह भी कहा कि हिन्दू समाज के जो अपर कास्ट के लोग है वे विरोध करते हैं । मैं इस बात के लिए आप को बैकग्राउण्ड देना चाहता हूं । बुद्धिस्ट होने के लिए आप ने मजहब को बदला है, अपने हिन्दू धर्म को बदला हैं, बुद्धिस्ट बने हैं तो भी देश की जो संस्कृति है, जो देश के रिवाज हैं, जो देश के महापुरुष हैं उनकी बातों को सामने रख कर समस्या पर बात करनी पड़ेगी । यह बात मैं नहीं कहता हूं, यह देशपिता महात्मा गांधी ने कही थी और महात्मा गांधी का प्रमाण आप को दे कर कहता हूं । महात्मा गांधी झोपड़ियों में गए

(*Interruptions*)

मौर्य जी हमारे दोस्त हैं, मैं उन की बड़ी इज्जत करता हूं । मैंने बड़े ध्यान से उनको सुना है, उनकी बातों से मुझे प्रेरणा मिली है । जब मैंने इस बिल पर विचार करने के लिए कहा तो सिर्फ चार शब्द कहे थे । मैं उस वक्त भी बहुत लम्बी तकरीर कर सकता था । मुझे लम्बी तकरीर करने का शौक नहीं है, मगर कुछ दोस्तों के विचार आए हें — यह सदन बहुत महत्वपूर्ण सदन है, इसमें बहुत कुछ हम को मिला है, बहुत कुछ हम ने सीखा हैं । मैं एक बात यह भी बता देना चाहता हूं कि आज की डिबेट की जो किताब होगी वह मेरी टेबिल पर रहेगी और जब भी हरिजनों का मामला आयेगा तो हर मेम्बर की राय पर गौर किया जायगा । तो मैं इस बात से कि सामाजिक तौर पर परिवर्तन नहीं आया इत्तफाक नहीं करता । मैं समझता हूं कि बहुत परिवर्तन आया है और हिन्दू समाज में भी परिवर्तन आया है । मंदिरों में जाना, वेद और शास्त्र पढ़ना पहले हरिजनों के लियें बंद था, शूद्रों के लिये बंद था; लेकिन आज उस शूद्र को कोई शूद्र नहीं कह सकता । महात्मा गांधी जी कोशिश करते रहे, बहुत से ऋषि, मुनी कोशिश करते रहे, लेकिन यह बात मैं फ़ख्र के साथ कह सकता हूं कि इस इंकलाबी कदम को किसी सरकार ने आज तक नहीं उठाया था । केवल पं० नेहरू ने यह कदम उठाया और उस की वजह से आज हिन्दुस्तान में एक इंसान की इज्जत इंसान की तरह से होती है और कानून की नजरों में कोई छोटा बड़ा नहीं हो सकता । किसी शूद्र को, किसी छोटी जात को दुत्कार कर कोई आदमी कोई बात कहना चाहे तो उस को उस के लिये सजा मिलती है, ऐसे कानून बन गये हैं । इसलिये मैं कहता हूं कि इस रिजर्वेशन से बहुत कुछ हुआ है । मगर अभी भी बहुत कुछ करने की जरूरत है और बहुत ज्यादा करने की जरूरत हैं और उसके लिए एक रास्ता हैं और उस रास्ते के लिये हम ने दस साल रखें हैं । मैं मानता हूं कि उस दस साल में शायद कुछ काम बाकी रह जायें और इसलिये हो सकता है कि दुबारा भी हम को दस साल इसको बढ़ाना पड़े । लेकिन अगर आज ही इस वक्त को बढ़ाते है तो काम की रफ्तार रुक जायगी । अभी से रास्ता तय करने के लिये जो काम हम मुकर्रर करते हैं वह इतना ही मुकर्रर करते हैं ताकि दस साल में इन सारी खराबियों को हम खत्म कर सकें और हिन्दुस्तान के हर बाशिन्दे को हम एक सतह पर ला सकें । उस को आर्थिक, सामाजिक और राजनीतिक स्वतन्त्रता जो आज है उसमें कोई भेदभाव न रहे और उस पर किसी तरह से जोर जबरदस्ती से कोई दबाव न डाला जा सके । कुछ मेम्बर साहेबान ने कहा था कि रिजर्वेशन तो हो जायगा लेकिन पार्टियां अपनी मर्जी से

अपने जो चमचे होतें है, जो उनके फालोअर्स होते है उनको ही टिकट देती है और लायक आदमियों को इग्नोर कर देती है। यह बात और दूसरे मेम्बरों ने भी कहा है मगर मौर्य जी ने बहुत जोर से कहीं है। आप ने यह भी बताया कि एक आदमी जो हाईली एजूकेटड था उसको इग्नोर करके एक प्राइमरी पास को टिकट दिया गया। यह भी मेरे एक दोस्त ने कहा कि प्रपोर्शनल रेप्रेजेंटशन जब तक नहीं होता तब तक हौसले से यह तबका अपनी नुमाइन्दगी नहीं कर सकता। मैं इस बात से इत्तफाक नहीं करता हूं। प्रपोर्शनल रेप्रेजैंटेशन का मतलब यह होगा कि हम हिन्दुस्तान के प्रजेंट कांस्टीट्यूशनल ढांचे को उलट दे और एक नया ढांचा लाकर आयें। लेकिन मैं कहना चाहता हूं कि हिन्दुस्तान में डेमोक्रेसी की बहुत गहरी जड़े जम गयी है। उन को हिलाना अब मुनासिब नहीं होगा और यह तो आप को देखना है कि वह कौन सी पार्टी है कि जो ऐसा काम करती है। मेरी सलाह है कि उससे शेड्यूल्ट कास्ट और शेड्यूल्ड ट्राइब्स के लोग अपना कोई ताल्लुक न रखें। उन से बचें।

एक और मेम्बर साहब ने इस बिल की हिमायत करते हुए कहा कि क्या वजह है कि सरकार जल्दी काम नहीं करती है। एक बात आप को समझ लेनी चाहिए। हम जहां डेमोक्रटिक हैं वहीं सोशलिस्ट भी हैं और यह हिन्दुस्तान ही हैं जो सोशलिस्ट होते हुए भी डेमोक्रटिक है वरना सोशलिस्टिक डेमोक्रैसी की शक्ल और ही है। आज कई देश ऐसे हैं कि जो डेमोक्रसी की बड़े जोर से बात करते हैं, मगर उनकी बातों में, उनके मैनीफेस्टों में एसी बेलौस डमोक्रेसी नहीं है जैसी कि हिन्दुस्तान में है। तो उन को ध्यान रखना चाहिए कि डेमोक्रेटिक सेटअप जो है उस में काम धीरे-धीरे चलता है। लोगों को अपने साथ ले कर चलना पड़ता है।

SHRI KAMESHWAR SINGH (Bihar): Sir, on a point of order. By making a lengthy speech, the hon. Minister is delaying the passing of this Bill.

**ज्ञानी जैल सिंह :** उपसभापति जी, मैं आनरेबिल मेम्बर का बहुत मशकूर हूं कि उन्होंने मुझे बता दिया कि लम्बी तकरीर की जरूरत नहीं।

SHRI BHUPESH GUPTA: You are mentioning about democracy in connection with the proportional representation. But we are here all coming under the system of proportional representation from this side.

**ज्ञानी जैल सिंह :** भूपेश गुप्ता जी इस सभा के जब से यह सभा बनी है उस वक्त से मेम्बर यहां रहे है और बड़े दबाव से, हिम्मत से, दिलेरी से सभा पर छाने की कोशिश करते हैं और कभी-कभी छा भी जाते है। उन्होंने जो बाते कहीं, उनका बहुत मशकूर हूं कि उन्होंने लिहाज नहीं किया हमारे साथ हालांकि उनकी मुद्दत से दोस्ती रहीं, इकटठा रहे, इमरजेंसी के जमाने में भी हम इकट्ठा रहे, फिर भी आनरेबुल भूपेश गुप्ता जी ने सच बात करते हुए यह मान लिया कि जनता की सरकार ने और जनता की सरकार के बाद जो जनता एस0 की सरकार बनी थी जिसके प्राइम मिनिस्टर ने एक दिन भी पार्लियामेंट को फेस नहीं किया, एक मिनट भी फेस नहीं किया, उसको भी आपने कह दिया।

SHRI BHUPESH GUPTA: We have learnt something, but you do not seem to have learnt anything.

**ज्ञानी जैल सिंह :** भूपेश गुप्ता जी हम आपको कहना चाहते हैं कि आप कहीं भी बैठे हों हमारे दिल में आपकी बड़ी इज्जत है

श्री ज्ञानी जैल सिंह

'तुम तीर मारो सीने पर बेशक,
मगर इतना ख्याल रखना
कि सीने में दिल है और दिल में
तुम्हारी मुहब्बत है ।'

उप-सभापति जी, कुछ मैम्बर साहेबान ने कहा पुरानी बुराइयों को खत्म कीजिए और स्कीमें जो है उनमें हमारी राय लीजिए। तो मैं इस बात के लिए कह सकता हूं कि हाउस में दोनों हाउसेज की जो कमेटी है, वल्फेयर आंफ शेडयूल्ड कास्ट्स जिसका नाम है, उन की राय का ध्यान में रखा जाएगा, मगर इसके अलावा भी अगर शैडयूल्ड कास्ट और दूसरी क्लासेज जो रिजर्वेशन में आती है वह कोई अपनी राय देना चाहेगी तो प्राइवेटली भी उनकी कद्र की जाएगी, उन को ध्यान में रखा जाएगा और स्कीमें जो बनाई जायेंगी उन पर अमल किया जाएगा।

कुछ दोस्त ने कहा कि जब तक यह जमाना नहीं बदलता तब तक इस रिजर्वेशन का क्या फायदा ? मैं एक बात आप को बता देना चाहता हूं। कभी कभी हालात अच्छे होते है, इंस्ट्रूमेंट भी अच्छा होता है, मगर उस इंस्ट्रमेंट को आपरेट करने वाला लायक नहीं होता तो उससे कोई काम नता नहीं, रोशनी आती नहीं। अब रोशनी आयेगी और इस रोशनी को लाने के लिए इन्दिरा गांधी की इंकलाबी सरकार है —

बदलती है दुनिया जमाने के साथ-
साथ,
मर्द वह होते हैं जो जमाने को बदल
देते हैं ।

ऐसे हर परिवर्तन को लाने के लिए हमारी सरकार के जो फैसले है .....

SHRI KAMESHWAR SINGH: Mr. Deputy Chairman, Sir, the Home Minister has proved himself to be a literary figure. I propose Jnanpeeth Award for him.

ज्ञानी जैल सिंह : उप-सभापति जी, आज मुझे बहुत ऐसे दोस्त मिले जिन दस्तों का मुझे पता नहीं था। आनरेबुल मेम्बर भी मेरे बड़े दोस्त हैं। इसलिए दोस्त हैं कि मैं ज्यादा नहीं बोल सकता, मेरा गला खराब है, तो मुझे दम लेने के लिए कोई न कोई प्वांइट आफ आर्डर कर देते हैं।

श्री कामेश्वर सिंह : एक शेर और हो जाए।....

(*Interruptions*)

ज्ञानी जैल सिंह : उप-सभापति जी, सब मेम्बर साहबान के दिलों में जो शक-शुबहा है उनको निकालने के लिए मैं उन से अपील करता हूं कि हर एक बात का जबाब नहीं दूंगा, न देने की जरूरत है।

कुछ सवाल रह जायेंगे जिनका जवाब नहीं दे पाऊंगा। मगर एक बात कहता हूं कि इन चीजों पर अमल करने के लिए यह जो पालिटिकल रिजर्वेशन है इससे आर्थिक, सामाजिक रिजर्वेशन भी निकलेगा और इसी से उनकी हालत भी ठीक होगी। हिन्दुस्तान का हर आदमी यह महसूस करेगा कि यह जायज़ है, [illegible] हैं बराबरी है। इसमें न कोई घटिया है न बढ़िया है [illegible] उसकी गिनती कम हो।

'अलामी उ के हिस्से के गम
मुझ को अता कर दे,
इन मासूम आंखों में नमी देखी
नहीं जाती'

जब सरकार का यह इरादा हो तो आप समझ सकते हैं कि किसी बात की कमी नहीं रहने दी जाएगी।

हमारे सूबेदार प्रभु सिंह जी हमारे कुलीग रहे हैं। वह काफी बातें कह गये हैं। मैं इतना ही कहता हूं कि सूबेदार साहब आपकी जो चिन्ता है, जो फिक्र है उसको आप अपने दिल से निकाल दीजिए उसको भी ठीक किया जाएगा। मैं इन शब्दों के साथ इसे समाप्त करता हूं।

MR. DEPUTY CHAIRMAN: I will now put the Motion to vote. The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes: 148; Noes: Nil.

AYES—148

Adiseshiah, Dr. Malcolm S.
Adivarekar, Shrimati Sushila Shankar
Advani, Shri Lal K.
Amla, Shri Tirath Ram
Anandam, Shri M.
Anjiah, Shri T.
Antulay, Shri A. R.
Arif, Shri Mohammed Usman
Asthana, Shri K .B.
Balram Das, Shri
Banerjee, Shri B. N.
Bhabhra, Shri Hari Shankar
Bhagwan Din, Shri
Bhandari, Shri Sunder Singh
Bhattacharjee, Prof. Sourendra
Bhattacharya, Shri G. C.
Bhola Prasad, Shri
Chanana, Shri Charanjit
Chandrasekhar, Shrimati Maragatham
Das, Shri Bipinpal
Deb Burman, Shri Bir Chandra
Deshmukh, Shri Bapuraoji Marotraoji
Dhabe, Shri S. W.
Dinesh Chandra Shri Swami
Dinesh Singh, Shri
Dwivedi, Shri Devendra Nath
Ghose, Shri Sankar
Gogoi, Shri Tilok
Gopalsamy, Shri V.
Goswami, Shri Dinesh
Goswami, Shri Sriman Prafulla
Gowda, Shri U. K. Lakshmana
Gupta, Shri Bhupesh
Gupta, Shri Gurudev
Gupta, Shri Ram Lakhan Prasad
Habibullah, Shrimati Hamid
Imam, Shrimati Aziza
Jadhav, Shri Pandurang Dharmaji
Jain, Shri Dharamchand
Jamuna Devi, Shrimati
Janardhanam, Shri A. P.
Jha, Shri Shiva Chandra
Joshi, Shri Krishna Nand
Joshi, Shrimati Kumudben Manishankar
Joshi, Shri Jagannathrao
Kalaniya, Shri Ibrahim
Kamble, Prof. N. M.
Kameshwar Singh, Shri
Kesri, Shri Sitaram
Khan, Shri F. M.
Khan, Shri Khurshed Alam
Khaparde, Shrimati Saroj
Krishna, Shri M. R.
Krishnan, Shri U. R.
Kulkarni, Shri A. G.
Kumaran, Shri S.
Lakhan Singh, Shri
Lokesh Chandra, Dr.
Lotha, Shri Khyomo
Madhavan, Shri K. K.
Mahanti, Shri Bhairab Chandra
Mahapatro, Shri Lakshmana
Mahavir, Dr. Bhai
Mahida, Shri Harisinh Bhagubava
Makwana, Shri Yogendra
Malik, Shri Syed Abdul
Mallick, Shri Harekrushna
Manhar, Shri Bhagatram
Master, Shri K. Chathunni
Mathur, Shri Jagdish Prasad
Maurya, Shri Buddha Priya
Mehrotra, Shri Prakash
Mehta, Shri Om
Menon, Shrimati Leela Damodara
Mhaisekar, Shri G. R.
Mishra, Shri Kalraj
Mishra, Shri Mahendra Mohan
Mittal, Shri Sat Paul
Mohinder Kaur, Shrimati
Mondal, Shri Ahmad Hossain
Morarka, Shri R. R.
Mukherjee, Shrimati Kanak
Mukherjee, Shri Pranab
Mulla, Shri Suresh Narain
Munusamy, Shri V. P.

Muthu, Dr. (Shrimati) Sathiavani
Nanda, Shri Narasingha Prasad
Nigam, Shri Ladli Mohan
Nizam-ud-Din, Shri Syed
Oza, Shri Ghanshyambhai
Pande, Shri Bishambhar Nath
Pant, Shri K. C.
Parbhu Singh, Shri
Patel, Shri Manubhai
Pattanayak, Shri Bhabani Charan
Poddar, Shri R. K.
Prasad, Shri K. L. N.
Rai, Shri Kalp Nath
Rajan, Shri Pattiam
Rajasekharam, Shri P.
Raju, Shri V. B.
Ramamurti, Shri P.
Rao, Shri V. C. Kesava
Ratan Kumari, Shrimati
Ray, Shri Rabi
Razack, Shrimati Noorjehan
Reddy, Shri K. V. Raghunatha
Reddy, Shri R. Narasimha
Roshan Lal, Shri
Sahu, Shri Santosh Kumar
Saleem, Shri Mohammad Yunus
Salve, Shri N. K. P.
Saring, Shri Leonard Soloman
Scindia, Shrimati Vijaya Raje
Sezhiyan, Shri Era
Shah, Shri Viren J.
Shahabuddin, Shri Syed
Shahedullah, Shri Syed
Shanti Bhushan, Shri
Sharma, Shri Ajit Kumar
Sharma, Shri A. P.
Sharma, Shri Kishan Lal
Sharma, Shri Yogendra
Shastri, Shri Bhola Paswan
Shastri, Shri Brahmdeo Ram
Sheikh, Shri Abdul Rehman
Sheikh, Shri Ghouse Mohiuddin
Siddhu, Dr. M. M. S.
Singh, Shri Bhishma Narain
Singh, Shri J. K. P. N.
Singh, Shrimati Pratibha
Sinha, Shri Indradeep
Sinha, Dr. Ramkripal
Sisodia, Shri Sawaisingh
Soni, Shrimati Ambika
Sujan Singh, Shri
Sultan, Shrimati Maimoona
Sultan Singh, Shri
Surendra Mohan, Shri
Surjeet, Shri Harkishan Singh
Swu, Shri Scato
Totu, Shri Gian Chand
Vaishampayen, Shri S. K.
Venkatrao, Shri Chadalavad
Verma, Shri Shrikant
Yadav, Shri Ramanand
Yadav, Shri Shyam Lal
Zakaria, Dr. Rafiq

NOES—Nil

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. There are three amendments. Will the Members move them?

*Clause 2—Amendment of article 334*

SHRI SHIV CHANDRA JHA: Sir, I beg to move:

"That at page 1, line 8, *for* the words forty years, the words forty-five years be *substituted.*"

उपसभापति महोदय, मेरा संशोधन यह है कि जहां सरकार ने '40 ईयर्स' लिखा है वहां मैंने '45 ईयर्स' करने का संशोधन दिया है । मेरा कहने का मतलब यह है कि पांच साल की, अर्थात 15 साल तक की इसकी मियाद बढ़ा दी जाये । मेरा यह कहना है कि अनुसूचित जातियों और जन-जातियों के लिए रिजर्वेशन की, आरक्षण की मियाद 15 साल तक और बढ़ा दी जाये । थोड़ी देर के लिए आप कह सकते हैं कि 10 साल में और 15 साल में क्या होने वाला है ? हमारी प्रधानमंत्री जी यहां बैठी हुई हैं । मैं बुनियादी सवाल यह पूछना चाहता हूं कि क्या वजह है कि हर 10 साल के बाद आपको इस अवधि को बढ़ाना

पड़ता है ? क्या कारण है कि आपका आदर्श आपको उपलब्ध नहीं हो पा रहा है और उस मंजिल पर आप नहीं पहुंच पा रहे हैं ? यह जो आरक्षण का मसला है, इसमें जो आदर्श हैं, उसको आप प्राप्त नहीं कर पा रहे हैं, इसका क्या कारण है ? क्या आपने इसका पता लगाया है ? हर दस साल के बाद आप इस अवधि को बढ़ा देते हैं । मैं पूछना चाहता हूं कि क्या वह दिन भी आएगा जब आपको इसकी जरुरत नहीं पड़ेगी ? क्या आपने इस बात को विजुएलाइज किया है कि एक दिन ऐसा आएगा जब इस प्रकार के प्रावधान की जरुरत नहीं पड़ेगी ? तो मैं जानना चाहता हूं कि क्या आप इसके बारे में

7 P.M.

सदन को अवगत करायेंगे । आपकी बहुत सी समितियां हैं । लेकिन खास करके इस दृष्टिकोण से आप एक जांच समिति या कमीशन बहाल करेंगे कि किन वजहों से हम इस पर पिछले 30 सालों से नहीं पहुंच पाये और आज इसे फिर 10 साल बढ़ाने की जरुरत हो रही है । फिर दस साल के बाद इसकी जरुरत होगी तो क्या कारण है इसके बारे में आप एक शोध स्टडी करें ताकि सदन और देश को मालूम हो कि इसकी खास वजह क्या थी । उप-सभापति महोदय, यहां पर बहुत कुछ कहा गया है हमारे समाज की बनावट के बारे में कि हरिजनों पर जुल्म होते हैं । श्री भोला पासवान शास्त्री जी ने बिहार की बात कही । मैं कहना चाहता हूं कि इतनी दूर बिहार में जाने की क्या जरुरत है । दिल्ली में इस संसद् के इर्द गिर्द हरिजनों के साथ अन्याय होते हैं, जुल्म होते हैं इसको भी हम रोक नहीं पा रहे हैं । फिर कैसे मोहन चन्द करमचन्द गांधी के सपनों को हम साकार करेंगे कि इस देश का प्रधानमंत्री एक हरिजन हो (*Interruptions*) ... जब मौका आया...

(*Interruptions*)

उसको मौका मत दो, प्रधानमंत्री बनने मत दो । यह अन्याय स्पष्ट है । शास्त्री जी यह एक मौका भारत के इतिहास में आया था परन्तु उसे होने नहीं दिया । आप बिहार की बात करते हैं। दिल्ली में यह हो सकता था परन्तु इसके लिये आपने अपनी आवाज उठाई क्या ? बापू और डा० राम मनोहर लोहिया के सपने पूरे होने का समय आ गया था । लेकिन आवाज नहीं उठाई । तो उपसभापति महोदय।. (*Interruptions*) . चिराग तले अंधेरे की बात हो जाती है । हमारी आंखों के सामने हरिजनों के बारे में गांधी जी का जो सपना था वह पूरा होने जा रहा था परन्तु वह पूरा नहीं हुआ क्योंकि दांव-पेंच के अपने हिसाब रहते हैं । तो हमें अपने दृष्टिकोण को बदलना है । यहां श्री जगजीवनराम को महरूम किया गया । (*Interruptions*)

प्रधान मंत्री जी खुद यहां है । मैं कहना चाहता हूं कि एक वक्त वह आयेगा जब वह नहीं रहेंगी धरती पर, मैं नहीं रहूंगा, ये लोग भी नहीं रहेंगे । मगर भारत के इतिहास में वह दिन आयेगा ... (*Interruptions*)

वह दिन आयेगा, आप सुन लें जब कि हमारे समाज की बनावट ऐसी होगी और यहां समाजवादी व्यवस्था कायम होगी जिसमें बराबरी के आधार पर व्यवस्था होगी । इसकी बहुत व्यापक परिभाषा है मैं इसमें जाना नहीं चाहता । लेकिन, उपसभापति महोदय, प्रधानमंत्री जी यहां बैठी हुई हैं... (*Interruptions*) तब हमको विश्वास होगा कि हमारा समाज किधर जा रहा है. (*Interruptions*)

[श्री शिव चन्द्र झा ]

आपको याद है कि जब 14 बैंकों का राष्ट्रीयकरण किया गया था जो कि एक अच्छा काम था, तो उस समय चौथी लोक सभा में मैं भी था। हम लोगों ने आपको सपोर्ट दी थी हम लोगों ने आपका साथ दिया था। तो क्या आप हमें इस समय यह आश्वासन देंगी कि हिन्दुस्तान में जो 20 मोनोपली हाउसेज हैं जो देश का शोषण करते हैं क्या आप उनका राष्ट्रीयकरण करने को तैयार हैं? आपने प्रिवी-प्रसैंज का खात्मा किया, इनकम सीलिंग लाने के लिए आप तैयार हैं.... (*Interruptions*) उपसभापति महोदय, जरा सुनिये...

**श्री उपसभापति** : देखिए, आप स्थान ग्रहण कीजिए। आप कहां से कहां चले गए।

**श्री शिव चन्द्र झा** : मैं फिर कहता हूं कि वह आफताब निकलेगा, जरूर निकलेगा यदि यह कदम उठाये जायेंगे। इसलिए वह दिन आएगा जब इस आरक्षण की जरूरत नहीं होगी। बापू जी का सपना, लोहिया जी का सपना साकार होगा। कुछ आश्वासन आप दें कि यह काम होंगे भारत की अर्थ व्यवस्था में, समाज में यह कदम उठाये जाएंगे तभी जा कर हम कहेंगे कि हरिजनों पर जुल्म कम हो जाएंगे और समाज आगे बढ़ेगा। जहां तक इस विधेयक का सवाल है हम तहे दिल से इसका समर्थन करते हैं। जो काम अच्छा होगा, पूछने की जरूरत नहीं समर्थन मौजूद हैं। यदि कोई काम खराब होगा, अलोकतन्त्रीय होगा, तानाशाही से होगा तो बगावत का झण्डा खड़ा किया जाएगा, छोड़ा नहीं जाएगा। इन्हीं शब्दों के साथ मैं इसका समर्थन करता हूं।

*The question was proposed.*

SHRI BUDDHA PRIYA MAURYA: Sir, I beg to move:

2. "That at page 1, line 8, for the words 'forty years', the words 'one hundred years' be substituted."

SHRI RAMANAND YADAV: Sir, I will not move my amendment.

**श्री बुद्ध प्रिय मौर्य** : मैंने सदन में अपने विचार रखे थे। क्या गृह मंत्री जी यह आश्वासन देंगे कि यह जो पोलिटिकल रिजर्वेशन शेड्यूल कास्ट्स और ट्राइब्स का है यह सोसाइटी का रेगुलर फीचर तो नहीं हो जाएगा? इसको कभी न कभी तो समाप्त करना पड़ेगा। तो माननीय मंत्री जी इसको एग्जामिन करें कि किस समय तक सरकार इस आरक्षण को समाप्त करेगी। अगर इस प्रकार का कोई आश्वासन गृह मंत्री जी की ओर से आएगा तो मैं इस पर जोर नहीं दूंगा। श्रीमन, मुझे इस राजनीतिक संरक्षण के चलते रहने से देश की एकता को खतरा नजर आ रहा है।

दूसरा श्रीमन्, मेरा यह है कि एक्सप्लेनेशन इसमें जोड़ दिया जाए—

In Article 334 of the Constitution add the following:

*Explanation*—In this Article the expression "Scheduled Castes" means persons who are socially, educationally and economically backward.

श्रीमन, मैं यह जानबूझ कर इसलिए कह रहा हूं कि पिछले 30 वर्षों में वेस्टेड इंट्रेस्ट शेड्यूल्ड कास्ट्स के नाम से हो गए हैं। इकोनोमिकली शब्द इसमें जोड़ दें। अगर इस पर गृह मंत्री जी यह आश्वासन दे दें कि वह ऐसी व्यवस्था करेंगे कि यह जो संरक्षण

है चाहे वह राजनीतिक संरक्षण हो, चाहे सरकारी नौकरियों में संरक्षण है वह खाते-पीते रईस शेड्यूल्ड कास्ट्स के लोगों को नहीं जाएगा । हालांकि शेड्यूल्ड कास्टस में गरीबी की रेखा के नीचे ज्यादा लोग हैं अमीर बहुत कम हैं। शेड्यूल्यड कास्ट के रईसों को संकुचित दायरे में लाभ पहुंचता है । वह लाभ सीधे-सीधे पहुंच रहा है । जैसे आज से बीस साल पहले जो गजेटेड आफीसर हो गए उन्हीं के लड़के पद लिख कर के रिजर्वेशन की सीटों को प्राप्त कर रहे हैं । मेरे ही परिवार में 33 गजटेड आफीसर हैं । निश्चित रुप से ऐसे शेड्यूल्ड कास्ट्स के लोग जो इनकम टैक्स देते हैं, जिनकी चल-अचल सम्पत्ति पांच लाख से ऊपर हैं उनको इस आरक्षण का लाभ नहीं मिले । मैं यह निवेदन इसलिए कर रहा हूं ताकि यह वेस्टेड इंट्रेस्ट खत्म हो सके । अगर ऐसा कोई आश्वासन गृह मंत्री देंगे कि वे कोई ऐसी रूप रेखा बनायेंगे जिससे वेस्टेड इंट्रेस्ट खत्म हो जाए तो मैं इस पर दबाव नहीं दूंगा ।

तीसरा श्रीमन्, इस में यह जोड़ा है—

. and also those Scheduled Castes who have converted into Budhism.

श्रीमन, इसके बारे में मैं फिर आपका ध्यान आकर्षित करना चाहता हूं । यह आर्टिकल 25 है इसमें हिन्दू धर्म को बताया गया है, हिन्दू धर्म के बारे में कहा गया है—

"Hindus shall be construed as including reference to persons professing the Sikh, Jain or Budhist religion, . . ."

यह शब्द, इसका खुलासा किया गया है यानी हिन्दू पर्सनल ला भी इसी पर्सनल ला से गवर्न होता है । सिक्ख भी, माननीय गृह मंत्री स्वयं सिक्ख हैं, इसी पर्सनल ला में हिन्दू धर्म से गवर्न होते हैं, बुद्धिस्ट भी इसी से गवर्न होते हैं । श्रीमन, देश का पहला शेड्यूल्ड कास्ट और शेड्यूल ट्राईब आर्डर जो आया था, यह कांस्टीट्यूशन शेड्यूल कास्ट आर्डर 1950 इसके पैरा तीन में था ।

"Notwithstanding anything contained in paragraph 2, no person who professes a religion different from Hindusism shall be deemed to be a member of a Scheduled Caste."

यह था श्रीमन्, लेकिन बाद में एक अनर्थ हो गया । अगर यही रहता तो कोई आपत्ति नहीं रहती । मैं इस संशोधन को नहीं लाता । लेकिन 1956 में राजनीतिक दबाव के नीचे एक आर्टीकल यह जो शिड्यूल कास्ट आर्डर 1950 है, 1956 में इसमें संशोधन हो गया और पैरा तीन में यह जोड़ दिया गया:

"Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of a Scheduled Caste."

अगर यह शब्द 'सिक्ख' नहीं जुड़ा होता तो निश्चयपूर्वक जहां सिक्खों को सुविधाएं मिल रहीं थीं वहां बुद्धिस्टों को भी मिलतीं लेकिन 'सिक्ख' शब्द जो जोड़ दिया गया इसके बारे में सुप्रीम कोर्ट ने रुलिंग दी । सुप्रीम कोर्ट ने कह दिया कि चूंकि शिड्यूल कास्ट के आर्डर में एक विशेष तौर से सिक्ख धर्म मेंशन कर दिया गया है, अगर लेजिस्लेटर्स का यह इन्टेंशन होता, अगर एक्जीक्यूटिव अथारिटी का यह इन्टेंशन होता कि यह लाभ बुद्धिस्टों को जायें तो बुद्धिस्ट शब्द भी जोड़ दिया जाता । तो श्रीमन, मैं निवेदन करुंगा कि यदि गृह मंत्री जी यह विश्वास

**श्री बुद्ध प्रिय मौर्य :** आन्ध्र प्रदेश : श्रीमन मेरा निवेदन भी सुन लीजिए । यह बिलकुल अलग है. . .

*(Interruptions)*

## PAPERS LAID ON THE TABLE

### Report and Accounts (1978-79) of the Neyveli Lignite Corporation Limited, .Neyveli, Tamilnadu and Related Papers

THE MINISTER OF ENERGY AND IRRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURI): Sir,, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act. 1956, a copy each (in English and Hindi) of the following papers: —

(i) Twenty-third Annual Report and Accounts of the Neyveli Lignite Corporation Limited, Neyveli, Tamil Nadu, for the year 1978-79, together with the Audiors" Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon

(ii) Review by Government on the working of the Corporation. [Placed in Library.]

[See No. LT-627/80 for (i) and (ii)].

### I. Report (1976-77) on the working of the Commission of Railway Safety

### JI. Report (1978-79) on the working of the Central Coal Mines Rescue Stations Committee and Related Papers.

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK); Sir, I beg to lay on the Table, A copy each (in English and Hindi) of the following papers:—

I. Report on the working of the Commission of Railway Safety for the year 1976-77. [Placed in Library *See* No. LT-604/80].

II. (a) Annual Report on tiie working of the Central Coal Mines Rescue Stations Committee for the year 1978-79, together with a Review by Government thereon

(to) Statement giving reasons for the delay in laying the above Report. [Placed in Library. See No. LT-572/ 80 for (a) and (b)].

### Statement giving reasons for not laying the Annual Report and Audited Accounts (1978-79) of the National Safety Council within the stipulated period,

SHRI J. B. PATNAIK: Sir, I beg to lay on the; Table a statement giving reasons for not laying the Annual Report and Audited Accounts of the National Safety Council, for the year 1978-79, within the stipulated period. [Placed in Library. *See* No. LT-574 80].

### The Delhi Shops and Establishments (Amendment) Rules, 1980.

SHRI J. B. PATNAIK: Sir, I also beg to lay on the Table a copy (in Englisr and Hindi) of the Delhi Administration, Notification F.I.(22)/79-LC(S>. dated the 29th January, 1980, publishing the Delhi Shops and Establishments (Amendment) Rules, 1980, under subsection (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library. See No. LT-658 801.

### Notifications under the Air Craft Act. 1934 and Related Papers

SHRI J. B. PATNAIK: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Tourism and Civil Aviation, under section 14A of the Aircraft Act, 1934, along-with the Explanatory Memoranda o» the Notifications:—

(i) G.S.R. No. 193, dated the 16th February, 1980, publishing the Aircraft (Amendment) Rules, 1980.

(ii) G.S.R. No. 194, dated the 16th February, 1980, publishing the Air-

**श्री उपसभापति** : संशोधन नम्बर दो।

**श्री बुद्ध प्रिय मौर्य** : मैं तो वापस ले लूंगा लेकिन श्रीमन, एक बात . . . हां मैं वापस ले रहा हूं एक शब्द कहकर माननीय गृह मंत्री जी ने जो कहा कि मेरी स्पीच कुछ और थी और संशोधन कुछ और, शायद वे मेरी स्पीच और संशोधन को समझ नहीं पाये हैं। मैं वापिस ले लेता हूं अपने आग्रह को, लेकिन उनका यह कहना उचित नहीं है।

"That Clause 2 stand part of the *withdrawn.*

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 2 stand part of the Bill."

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes 149; Noes Nil.

AYES—149

Adiseshiah, Dr. Malcolm S.
Adivarekar, Shrimai Sushila Shankar
Advani, Shri Lal K.
Amla, Shri Tirath Ram
Anandam, Shri M.
Anjiah, Shri T.
Antulay, Shri A. R.
Arif, Shri Mohammed Usman
Asthana, Shri K. B.
Balram Das, Shri
Banerjee, Shri B. N.
Bhabhra, Shri Hari Shankar
Bhagwan Din, Shri
Bhandari, Shri Sunder Singh
Bhattacharjee, Prof. Sourendra
Bhattacharya, Shri G. C.
Bhim Raj, Shri
Bhola Prasad, Shri
Chanana, Shri Charanjit
Chandrasekhar, Shrimati Maragatham
Das, Shri Bipinpal
Deb Burman, Shri Bir Chandra
Deshmukh, Shri Bapuraoji Marotraoji
Dhabe, Shri S. W.
Dinesh Chandra, Shri Swami
Dinesh Singh, Shri
Dwivedi, Shri Devendra Nath
Ghose, Shri Sanker
Gogoi, Shri Tilok
Gopalsamy, Shri V.
Goswami, Shri Dinesh
Goswami, Shri Sriman Prafulla
Gowda, Shri U. K. Lakshmana
Gupta, Shri Bhupesh
Gupta, Shri Gurudev
Gupta, Shri Ram Lakhan Prasad
Habibullah, Shrimati Hamida
Imam, Shrimati Aziza
Jadhav, Shri Pandurang Dharmaji
Jain, Shri Dharamchand
Jamuna Devi, Shrimati
Janardhanam, Shri A. P.
Jha, Shri Shiva Chandra
Joshi, Shri Krishna Nand
Joshi, Shrimati Kumudben Manishankar
Joshi, Shri Jagannathrao
Kalaniya, Shri Ibrahim
Kamble, Prof. N. M.
Kameshwar Singh, Shri
Kesri, Shri Sitaram
Khan, Shri F. M.
Khan, Shri Khurshed Alam
Khaparde, Shrimati Saroj
Krishna, Shri M. R.
Krishnan, Shri U. R.
Kulkarni, Shri A. G.
Kumaran, Shri S.
Lakhan Singh, Shri
Lokesh Chandra, Dr.
Lotha, Shri Khyomo
Madhavan, Shri K. K.
Mahanti, Shri Bhairab Chandra
Mahapatro, Shri Lakshmana
Mahavir, Dr. Bhai
Mahida, Shri Harisinh Bhagubava
Makwana, Shri Yogendra
Malik, Shri Syed Abdul
Mallick, Shri Harekrushna
Manhar, Shri Bhagatram
Master, Shri K. Chathunni
Mathur, Shri Jagdish Prasad
Maurya, Shri Buddha Priya
Mehrotra, Shri Prakash

*For text of amendment *vide* col. 184 supra.

Mehta, Shri Om
Menon, Shrimati Leela Damodara
Mhaisekar, Shri G. R.
Mishra, Shri Kalraj
Mishra, Shri Mahendra Mohan
Mittal, Shri Sat Paul
Mohinder Kaur, Shrimati
Mondal, Shri Ahmad Hossain
Morarka, Shri R. R.
Mukherjee, Shrimati Kanak
Mukherjee, Shri Pranab
Mulla, Shri Suresh Narain
Munusamy, Shri V. P.
Muthu, Dr. (Shrimati) Sathiavani

Nanda, Shri Narasingha Prasad
Nigam, Shri Ladli Mohan
Nizam-ud-Din, Shri Syed

Oza, Shri Ghanshyambhai

Pande, Shri Bishambhar Nath
Pant, Shri K. C.
Parbhu Singh, Shri
Patel, Shri Manubhai
Pattanayak, Shri Bhabani Charan
Poddar, Shri R. K.
Prasad, Shri K. L N.

Rai, Shri Kalp Nath
Rajan, Shri Pattiam
Rajasekharam, Shri P.
Raju, Shri V. B.
Ramamurti, Shri P.
Rao, Shri V. C. Kesava
Ratan Kumari, Shrimati
Ray, Shri Rabi
Razack, Shrimati Noorjehan
Reddy, Shri K. V. Raghunatha
Reddy, Shri R. Narasimha
Roshan Lal, Shri

Sahu, Shri Santosh Kumar
Saleem, Shri Mohammad Yunus
Salve, Shri N. K. P.
Saring, Shri Leonard Soloman
Scindia, Shrimati Vijaya Raje
Sezhiyan, Shri Era
Shah, Shri Viren J.
Shahabuddin, Shri Syed
Shahedullah, Shri Syed
Shanti Bhushan, Shri
Sharma, Shri Ajit Kumar
Sharma, Shri A. P.
Sharma, Shri Kishan Lal
Sharma, Shri Yogendra
Shastri, Shri Bhola Paswan
Shastri, Shri Brahmdeo Ram
Sheikh, Shri Abdul Rehman
Sheikh, Shri Ghouse Mohiuddin
Siddhu, Dr. M.M.S.
Singh, Shri Bhishma Narain
Singh, Shri J. K. P. N.
Singh, Shrimati Pratibha
Sinha, Shri Indradeep
Sinha, Dr. Ramkripal
Sisodia, Shri Sawaisingh
Soni, Shrimati Ambika
Sujan Singh, Shri
Sultan, Shrimati Maimoona
Sultan Singh, Shri
Surendra Mohan, Shri
Surjeet, Shri Harkishan Singh
Swu, Shri Scato
Totu, Shri Gian Chand
Vaishampayen, Shri S. K.
Venkatrao, Shri Chadalavad
Verma, Shri Shrikant
Yadav, Shri Ramanand
Yadav, Shri Shyam Lal
Zakaria, Dr. Rafiq

NOES—Nil

*The Motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 2 was added to the Bill.*

MR. DEPUTY CHAIRMAN: The question is:—

*"That clause 1, the Enacting Formula and the Title Stand part of the Bill."*

*The House divided.*

MR. DEPUTY CHAIRMAN: Ayes 149; Noes Nil.

AYES .. 149

Adiseshiah, Dr. Malcolm S.
Adivarekar, Shrimati Sushila Shankar
Advani, Shri Lal K.
Amla, Shri Tirath Ram
Anandam, Shri M.
Anjiah, Shri T.
Antulay, Shri A. R.

Arif, Shri Mohammed Usman
Asthana, Shri K. B.
Balram Das, Shri
Banerjee, Shri B. N.
Bhabhra, Shri Hari Shankar
Bhagwan Din, Shri
Bhandari, Shri Sunder Singh
Bhattacharjee, Prof. Sourendra
Bhattacharya, Shri G. C.
Bhim Raj, Shri
Bhola Prasad, Shri
Chanana, Shri Charanjit
Chandrasekhar, Shrimati Maragatham
Das, Shri Bipinpal
Deb Burman, Shri Bir Chandra
Deshmukh, Shri Bapuraoji Marotraoji
Dhabe, Shri S. W.
Dinesh Chandra, Shri Swami
Dinesh Singh, Shri
Dwivedi, Shri Devendra Nath
Ghose, Shri Sankar
Gogoi, Shri Tilok
Gopalsamy, Shri V.
Goswami, Shri Dinesh
Goswami, Shri Sriman Prafulla
Gowda, Shri U. K. Lakshmana
Gupta, Shri Bhupesh
Gupta, Shri Gurudev
Gupta, Shri Ram Lakhan Prasad
Habibullah, Shrimati Hamida
Imam, Shrimati Aziza
Jadhav, Shri Pandurang Dharmaji
Jain, Shri Dharamchand
Jamuna Devi, Shrimati
Janardhanam, Shri A. P.
Jha, Shri Shiva Chandra
Joshi, Shri Krishna Nand
Joshi, Shrimati Kumudben Manishankar
Joshi, Shri Jagannathrao
Kalaniya, Shri Ibrahim
Kamble, Prof. N. M.
Kameshwar Singh, Shri
Kesri, Shri Sitaram
Khan, Shri F. M.
Khan, Shri Khurshed Alam
Khaparde, Shrimati Saroj
Krishna, Shri M. R.
Krishnan, Shri U. R.
Kulkarni, Shri A. G.
Kumaran, Shri S.
Lakhan Singh, Shri
Lokesh Chandra, Dr.
Lotha, Shri Khyomo
Madhavan, Shri K. K.
Mahanti, Shri Bhairab Chandra
Mahapatro, Shri Lakshmana
Mahavir, Dr, Bhai
Mahida, Shri Harisinh Bhagubava
Makwana, Shri Yogendra
Malik, Shri Syed Abdul
Mallick, Shri Harekrushna
Manhar, Shri Bhagatram
Master, Shri K. Chathunni
Mathur, Shri Jagdish Prasad
Maurya, Shri Buddha Priya
Mehrotra, Shri Prakash
Mehta, Shri Om
Menon, Shrimati Leela Damodara
Mhaisekar, Shri G. R.
Mishra, Shri Kalraj
Mishra, Shri Mahendra Mohan
Mittal, Shri Sat Paul
Mohinder Kaur, Shrimati
Mondal, Shri Ahmad Hossain
Morarka, Shri R. R.
Mukherjee, Shrimati Kanak
Mukherjee, Shri Pranab
Mulla, Shri Suresh Narain
Munusamy, Shri V. P.
Muthu, Dr. (Shrimati) Sathiavani
Nanda, Shri Narasingha Prasad
Nigam, Shri Ladli Mohan
Nizam-ud-Din, Shri Syed
Oza, Shri Ghanshyambhai
Pande, Shri Bishambhar Nath
Pant, Shri K. C.
Parbhu Singh, Shri
Patel, Shri Manubhai
Pattanayak, Shri Bhabani Charan
Poddar, Shri R. K.
Prasad, Shri K.L.N.
Rai, Shri Kalp Nath
Rajan, Shri Pattiam
Rajasekharam, Shri P.
Raju, Shri V. B.
Ramamurti, Shri P.
Rao, Shri V. C. Kesava
Ratan Kumari, Shrimati
Ray, Shri Rabi
Razack, Shrimati Noorjehan
Reddy, Shri K. V. Raghunatha
Reddy, Shri R. Narasimha
Roshan Lal, Shri
Sahu, Shri Santosh Kumar
Saleem, Shri Mohammad Yunus
Salve, Shri N. K. P.
Saring, Shri Leonard Soloman
Scindia, Shrimati Vijaya Raje
Sezhiyan, Shri Era
Shah, Shri Viren J.
Shahabuddin, Shri Syed

Shahedullah, Shri Syed
Shanti Bhushan, Shri
Sharma, Shri Ajit Kumar
Sharma, Shri A. P.
Sharma, Shri Kishan Lal
Sharma, Shri Yogendra
Shastri, Shri Bhola Paswan
Shastri, Shri Brahmdeo Ram
Sheikh, Shri Abdul Rehman
Sheikh, Shri Ghouse Mohiuddin
Siddhu, Dr. M. M. S.
Singh, Shri Bhishma Narain
Singh, Shri J. K. P. N.
Singh, Shrimati Pratibha
Sinha, Shri Indradeep
Sinha, Dr. Ramkripal
Sisodia, Shri Sawaisingh
Soni, Shrimati Ambika
Sujan Singh, Shri
Sultan, Shrimati Maimoona
Sultan Singh, Shri
Surendra Mohan, Shri
Surjeet, Shri Harkishan Singh
Swu, Shri Scato
Totu, Shri Gian Chand
Vaishampayen, Shri S. K.
Venkatrao, Shri Chadalavad
Verma, Shri Shrikant
Yadav, Shri Ramanand
Yadav, Shri Shyam Lal
Zakaria, Dr. Rafiq

NOES—Nil.

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

"*Clause 1, the Enacting Formula and the Title were added to the Bill.*"

**ज्ञानी जैल सिंह :** उपसभापति जी, मैं प्रस्ताव करता हूं कि :

"विधेयक को पारित किया जाये ।"

*The question was proposed.*

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

*The House divided*

MR. DEPUTY CHAIRMAN: Ayes: 149; Noes: Nil

AYES—149

Adiseshiah, Dr. Malcolm S.
Adivarekar, Shrimati Sushila Shankar
Advani, Shri Lal K.
Amla, Shri Tirath Ram
Anandam, Shri M.
Anjiah, Shri T.
Antulay, Shri A. R.
Arif, Shri Mohammed Usman
Asthana, Shri K. B.
Balram Das, Shri
Banerjee, Shri B. N.
Bhabhra, Shri Hari Shankar
Bhagwan Din, Shri
Bhandari, Shri Sunder Singh
Bhattacharjee, Prof. Sourendra
Bhattacharya, Shri G. C.
Bhim Raj, Shri
Bhola Prasad, Shri
Chanana, Shri Charanjit
Chandrasekhar, Shrimati Maragatham
Das, Shri Bipinpal
Deb Burman, Shri Bir Chandra
Deshmukh, Shri Bapuraoji Marotraoji
Dhabe, Shri S. W.
Dinesh Chandra, Shri Swami
Dinesh Singh, Shri
Dwivedi, Shri Devendra Nath
Ghose, Shri Sankar
Gogoi, Shri Tilok
Gopalsamy, Shri V.
Goswami, Shri Dinesh
Goswami, Shri Sriman Prafulla
Gowda, Shri U. K. Lakshmana
Gupta, Shri Bhupesh
Gupta, Shri Gurudev
Gupta, Shri Ram Lakhan Prasad
Habibullah, Shrimati Hamida
Imam, Shrimati Aziza
Jadhav, Shri Pandurang Dharmaji
Jain, Shri Dharamchand
Jamuna Devi, Shrimati
Janardhanam, Shri A. P.
Jha, Shri Shiva Chandra
Joshi, Shri Krishna Nand
Joshi, Shrimati Kumudben Manishankar
Joshi, Shri Jagannathrao
Kalaniya, Shri Ibrahim
Kamble, Prof. N. M.
Kameshwar Singh, Shri
Kesri, Shri Sitaram
Khan, Shri F. M.
Khan, Shri Khurshed Alam

Khaparde, Shrimati Saroj
Krishna, Shri M. R.
Krishnan, Shri U. R.
Kulkarni, Shri A G.
Kumaran, Shri S.
Lakhan Singh, Shri
Lokesh Chandra, Dr.
Lotha, Shri Khyomo
Madhavan, Shri K. K.
Mahanti, Shri Bhairab Chandra
Mahapatro, Shri Lakshmana
Mahavir, Dr. Bhai
Mahida, Shri Harisinh Bhagubava
Makwana, Shri Yogendra
Malik, Shri Syed Abdul
Mallick, Shri Harekrushna
Manhar, Shri Bhagatram
Master, Shri K. Chathunni
Mathur, Shri Jagdish Prasad
Maurya, Shri Buddha Priya
Mehrotra, Shri Prakash
Mehta, Shri Om
Menon, Shrimati Leela Damodara
Mhaisekar, Shri G. R.
Mishra, Shri Kalraj
Mishra, Shri Mahendra Mohan
Mittal, Shri Sat Paul
Mohinder Kaur, Shrimati
Mondal, Shri Ahmed Hossain
Morarka, Shri R. R.
Mukherjee, Shrimati Kanak
Mukherjee, Shri Pranab
Mulla, Shri Suresh Narain
Munusamy, Shri V. P.
Muthu, Dr. (Shrimati) Sathiavani
Nanda, Shri Narasingha Prasad
Nigam, Shri Ladli Mohan
Nizam-ud-Din, Shri Syed
Oza, Shri Ghanshyambhai
Pande, Shri Bishambhar Nath
Pant, Shri K. C.
Parbhu Singh, Shri
Patel, Shri Manubhai
Pattanayak, Shri Bhabani Charan
Poddar, Shri R. K.
Prasad, Shri K. L. N.
Rai, Shri Kalpnath
Rajan, Shri Pattiam
Rajasekharam, Shri P.
Raju, Shri V. B.
Ramamurti, Shri P.
Rao, Shri V. C. Kesava
Ratan Kumari, Shrimati
Ray, Shri Rabi
Razack, Shrimati Noorjehan
Reddy, Shri K. V. Raghunatha
Reddy, Shri R. Narasimha
Roshan Lal, Shri
Sahu, Shri Santosh Kumar
Saleem, Shri Mohammad Yunus
Salve, Shri N. K. P.
Saring, Shri Leonard Soloman
Scindia, Shrimati Vijaya Raje
Sezhiyan, Shri Era
Shah, Shri Viren J.
Shahabuddin, Shri Syed
Shahedullah, Shri Syed
Shanti Bhushan, Shri
Sharma, Shri Ajit Kumar
Sharma, Shri A. P.
Sharma, Shri Kishan Lal
Sharma, Shri Yogendra
Shastri, Shri Bhola Paswan
Shashtri, Shri Brahmdeo Ram
Sheikh, Shri Abdul Rehman
Sheikh, Shri Ghouse Mohiuddin
Siddhu, Dr. M. M. S.
Singh, Shri Bhishma Narain
Singh, Shri J. K. P. N.
Singh, Shrimati Pratibha
Sinha, Shri Indradeep
Sinha, Dr. Ramkripal
Sisodia, Shri Sawaisingh
Soni, Shrimati Ambika
Sujan Singh, Shri
Sultan, Shrimati Maimoona
Sultan Singh, Shri
Surendra Mohan, Shri
Surjeet, Shri Harkishan Singh
Swu, Shri Scato
Totu, Shri Gian Chand
Vaishampayen, Shri S. K.
Venkatrao, Shri Chadalavad
Verma, Shri Shrikant
Yadav, Shri Ramanand
Yadav, Shri Shyam Lal
Zakaria, Dr. Rafiq

NOES—NIL

*The motion was carried by the majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.*

---

**PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-